

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 10 OF 2026

IN

ORIGINAL APPLICATION NO. 104 OF 2025

IN THE MATTER OF:

SAVITRI NAGAR GRAM VIKAS MANCH (REGD.)

...APPLICANT

VERSUS

DISTRICT MAGISTRATE (SOUTH) & ORS.

...RESPONDENTS

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FILED BY

Nandadevi Deka

Advocate for Respondent DDA

B-20B, Nizamuddin East,

New Delhi – 110013

Phone: +91-8130788166

Place: New Delhi**Dated:** .04.2026E-mail: office@nndchambers.co.in

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**REPLY ON BEHALF OF RESPONDENT NO. 5, DELHI DEVELOPMENT
AUTHORITY (DDA) TO THE EXECUTION APPLICATION FILED BY THE
APPLICANT.**

MOST RESPECTFULLY SHOWETH:

1. The present reply is being filed on behalf of the Respondent No. 5 Delhi Development Authority (DDA), in response to the Execution Petition filed by the Petitioner, seeking execution of the order dated 11.07.2025 passed by this Hon'ble Tribunal. The Respondent No. 5 (DDA) submits that it has acted with due diligence to ascertain the status of the land in question in compliance with the spirit of the directions.
2. It is submitted that the Respondent No. 5 denies all the averments made in the Petition in seriatim unless specifically admitted. No fact or statement made in

the Petition shall be deemed to be admitted merely for the want of merit and being legally untenable.

PRELIMINARY SUBMISSIONS

3. It is submitted that while no specific direction for compliance was issued to the Respondent No. 5 DDA, the answering Respondent, acting of its own accord and in the interest of diligence, proceeded to conduct a spot inspection, to ascertain the status of the land in question in compliance with the spirit of the directions.
4. That the land in question, located in Khasra No. 133 min of Village Sheikh Sarai, was acquired by the Ministry of Rehabilitation via Offer No. 999A and subsequently placed at the disposal of the DDA under Section 22(1) of the DDA Act, 1957, vide notification dated 22.02.1979.

A True Copy of the Status Report/Email dated 15.04.2026 confirming that the land in Khasra No. 133 min was transferred to DDA via notification dated 22.02.1979 and noting the presence of an old temple and parking is annexed and marked herewith as **ANNEXURE R1**

5. That while the Applicant alleges the land is a "Johad" (pond), the DDA's records and the Offer No. 999A indicate the land was acquired for the construction of quarters in the Sheikh Sarai scheme.

Copy of Offer No. 999A indicating the acquisition of land in Sheikh Sarai for "Quarters in Sheikh Sarai scheme" and noting that possession was taken on 27.4.49 is annexed and marked herewith as **ANNEXURE R2**

6. That recent spot inquiries and status reports indicate that the land is currently occupied by a very old temple structure, private vehicles parked by local residents, and car repair activities.

A Copy of Site Photographs showing the existing old temple and the nature of the "Andolan Park" area is annexed and marked herewith as **ANNEXURE R3**

7. That the DDA has actively coordinated with the Office of the SDM, Malviya Nagar, to reconcile revenue records, which has revealed conflicting entries between DDA records (DDA/Govt. land) and SDM records (reflected as "Johad" in Khasra Girdawari for Khasra No. 321/133).

A Copy of Letter No. F.TEH/MN/MISC/2026/1037 dated 01.04.2026 from the Tehsildar (Malviya Nagar) providing historical Khasra Girdawari for the year 1948-49 is annexed and marked herewith as **ANNEXURE R4**.

PRELIMINARY OBJECTIONS

8. **Maintainability:** The Execution Application is not maintainable against Respondent No. 5 as the DDA has taken substantive steps to ascertain the status of the land in compliance with the order dated 11.07.2025.
9. **Disputed Character of Land:** The Applicant identifies the land as a pond; however, the Khasra Girdawari records from 1948-49 and the acquisition documents (Offer No. 999A) demonstrate that the land was acquired for public housing purposes and has been urbanized.
10. **No Willful Disobedience:** There is no willful disobedience on the part of the DDA, as no specific direction for compliance was issued to the Respondent

No. 5 DDA in the order dated 11.07.2025. The Respondent No. 5, to demonstrate its *bonafides*, voluntarily conducted a spot inspection of the subject premises. The delay if any, is attributable to the time required for inter-departmental verification of decades-old revenue records and the urbanized status of the village.

PARA-WISE REPLY

1. **Reply to Paragraph No. 1:** The contents of paragraph 1 regarding the filing of the Execution Application under Section 25 of the NGT Act are a matter of record. However, it is denied that there is any basis for execution against the DDA as there was no compliance stated for the DDA. and DDA proactively carried out a spot inspection to ensure the factual status of the site was duly recorded and further steps for compliance are underway.
2. **Reply to Paragraph No. 2:** The contents of paragraph 2 are denied. It is denied that there is "large-scale development of illegal constructions" with the connivance of the DDA. As per the status report dated 15.04.2026, the area contains a very old temple and is being used for parking by the same local residents the Applicant claims to represent.
3. **Reply to Paragraph No. 3:** The contents of paragraph 3 regarding the Hon'ble Tribunal's directions in the order dated 11.07.2025 are a matter of record. There was no compliance stated for the DDA, and DDA proactively carried out a spot inspection on its own accord, to ensure the factual status of the site was duly recorded and further steps for compliance are underway. Despite no compliance directions, DDA has complied by conducting spot inspections and seeking detailed revenue records from the SDM (Malviya Nagar).

4. **Reply to Paragraph No. 4:** In response to paragraph 4, it is submitted that the DDA has conducted spot inquiries. The photographs submitted by the Applicant (Annexures A4 and A5) must be viewed in the context of the long-standing temple structure and local residential activities which do not constitute "fresh" encroachments as alleged.
5. **Reply to Paragraph No. 5:** The contents of paragraph 5 are vehemently denied. There is no "willful negligence," as there was no directions in regard of DDA. The DDA has consistently engaged with the SDM office, as evidenced by the letter dated 01.04.2026 from the SDM Malviya Nagar providing Jamabandi and Khasra Girdawari records to the DDA for verification.
6. **Reply to the Non-compliance Section:** The allegation that miscreants have constructed further with the "connivance" of DDA is false and denied.
 - Site inspections show that the parking and repair activities are by local residents and the temple structure is old.
 - DDA is prepared to take remedial action as per the law once the status is conclusively verified.
7. **Reply to Grounds:** All grounds (a) to (h) are denied as being inapplicable to the DDA in the present facts. DDA has not violated any binding order but has instead performed its internal due diligence to comply with the tribunal's intent.

PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

1. Dismiss the Execution Application against Respondent No. 5;

2. Grant time to the DDA to complete the reconciliation of conflicting revenue records with the Revenue Department;
3. Pass any other order as deemed fit.

FILED BY



Nandadevi Deka

Advocate for Respondent DDA

B-20B, Nizamuddin East,

New Delhi – 110013

Phone: +91-8130788166

Place: New Delhi

Dated: .04.2026

E-mail: office@nddchambers.co.in

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AFFIDAVIT

I, Pravin Dwivedi, S/O Sh. Rajeshwar Dwivedi, aged about 34 years, working as Dy. Director (S&S-II/LM) at the Delhi Development Authority and having my office at, do hereby solemnly affirm and state as under:

1. That I am the duly authorized representative of the answering Respondent, the Delhi Development Authority (DDA), and am fully conversant with the facts and circumstances of the present case. I am competent to swear this Affidavit on behalf of the said Respondent.
2. That I have read and understood the contents of the Reply to the Application, prepared on behalf of the answering Respondent, and the same has been drafted under my instructions.
3. That the contents of the said Reply are true and correct to the best of my knowledge and belief, and no part of it is false, and nothing material has been concealed there from.



Identified the deponent/excutant who has signed in my presence.

DEPONENT

उप निदेशक / Deputy Director
सर्वे एंड सेटलमेंट-II/Survey & Settlement-II
दिल्ली विकास प्राधिकरण / Delhi Development Authority
ए-ब्लॉक, तीसरी मंजिल, विकास सदन, आई.एन.ए., नई दिल्ली-23
A-Block, 3rd Floor, Vikas Sadan, INA, New Delhi-23

VERIFICATION

Verified at New Delhi on this day 27 APR 2026 of _____, 2026 that the contents of the above Affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.




DEPONENT

उप निदेशक / Deputy Director
सर्वे एंड सेटलमेंट-II/Survey & Settlement-II
दिल्ली विकास प्राधिकरण / Delhi Development Authority
ए-ब्लॉक, तीसरी मंजिल, विकास सदन, आई.एन.ए., नई दिल्ली-23
A-Block, 3rd Floor, Vikas Sadan, INA, New Delhi-23



CERTIFIED THAT THE DEPONENT
Shri/Smt/Ms. Pravin D. V. Veda
S/o. W/o, D/o Sh. Rajeshwar D. Veda R/o. DDA Vikas Sadan
Identified by Shri/Smt. _____
has solemnly affirmed before me at Delhi
on 27-04-2026 at 1168
that the contents of the affidavit which have been
read over & explained to him/her are true & correct
to his/me knowledge.


Notary Public, Delhi

27 APR 2026

PUBLISHED IN PART IV OF DELHI GAZETTE)
 DELHI ADMINISTRATION: DELHI

Dated the Jan., 1979.

* NOTIFICATION * 22.2.1979.

No. F 9(22)/78-L&B/- In pursuance of the provisions of section (i) of section 22 of the Delhi Development Act, 1957 and by virtue of the powers of the Central Government delegated to him by the President wide Government of India, Ministry of Works & Housing Notification No. 1101(15)/71-UDI dated the 5th February, 1972, the Governor of Delhi is pleased to place at the disposal of the Delhi Development Authority for the purpose of development in accordance with the provisions of the said act, the nazul land prescribed in the schedule below on the terms and conditions agreed by the said Authority in its Resolution No. 114 dated the 10th May, 1961.

SCHEDULE

Sl. No.	Name of the Village/ locality	Total Area Big.	Khasra No. Bis.	Area Big.	Area Bis.
1.	2.	3.	4.	5.	6.
1.	Patti Hamid Sarai	158 - 14	1 min	1 - 05	
			132/2	0 - 05	
			133/2	0 - 05	
			134/2	1 - 12	
			135/2	1 - 05	
			136/2-136-138	1 - 03	
			137/2-136	1 - 06	
			139/4	4 - 00	
			5	0 - 05	
			165/6-7 min	8 - 13	
			8 min	1 - 09	
			11 min	2 - 14	
			12 min	8 - 09	
			13 min	5 - 10	
			14	6 - 08	
			15	0 - 15	
			166/16-21min	3 - 10	
			167/22-25min	3 - 11	
			26 min	0 - 16	
			27 min	5 - 12	
			28 min	1 - 18	
			29 min (8-09)	3 - 09	

...2/-

Handwritten notes:
 13.79
 115.72
 173/79

Handwritten signatures and dates:
 MPA
 3.3.79
 Sh. Dule Ram

-2-

2.

3.

4.

31 min	0 - 06
32 min	1 - 10
33	1 - 16
161/34 min	2 - 04
162/34	2 - 04
35 min	0 - 08
60 min	2 - 01
61	0 - 07
128/62	1 - 00
129/62	2 - 10
64	3 - 08
65	2 - 06
67	1 - 18
68	0 - 16
69	0 - 09
126/70 min	3 - 06
127/70 min	3 - 13
71	0 - 09
72	0 - 18
73	1 - 07
74	1 - 07
75	1 - 07
76 min	0 - 07
77 min	3 - 03 (2-03)
78	0 - 13
79	0 - 13
80	0 - 13
81	0 - 13
82 min	4 - 11
146/22 min	0 - 04
90 min (0-02)	0 - 02
142/134/66	2 - 00
143/134/66	2 - 02
163/135/66	1 - 00
164/135/66	2 - 03
180/137/3	0 - 03
181/137/3	0 - 14
*455/210	0 - 15
*456/210	18 - 03
*211	5 - 07
*212	10 - 08
Total	158 - 14

...3/-

-3-

2.	3.	4.	5.
Sarai Shahji	58 - 12	220/74	1 - 12
		76	4 - 16
		79	1 - 19
		80	1 - 02
		81	1 - 18
		82	1 - 10
		139/84 (139/84)	1 - 09
		140/84	0 - 06
		141/84	1 - 14
		88	2 - 00
		89	1 - 18
		90	1 - 13
		91	0 - 07
		92	2 - 19
		93	0 - 08
		94	3 - 09
		95	5 - 05
		96	2 - 08
		97	2 - 09
		98	1 - 02
		173/99	2 - 05
		174/99	2 - 05
		175/100	2 - 03
		177/100	1 - 09
		101	3 - 02
		154/102	2 - 09
		155/102	3 - 02
		103 min	1 - 19
	Total		58 - 12
Sheikh Sarai	433 - 13	321/133	3 - 09
		322/133	0 - 13
		323/133	3 - 03
		324/133	2 - 01
		325/133	1 - 17
		326/133	0 - 12
		327/133	0 - 18
		507/328/133	1 - 09
		508/328/133	xxxxxx
		508/328/133	0 - 04
		483/331/133	0 - 05
		494/329/133	1 - 18
		485/333/133	0 - 01
		495/329/133	1 - 02
	4/-	

-4-

1.

2.

3.

4.

5.

479/330/133	0 - 14
479/330/133	1 - 10
141 min	1 - 10
142 min	3 - 12
143	0 - 17
144	1 - 04
145	1 - 14
147	1 - 08
148	2 - 17
463/149	1 - 18
150	5 - 00
151	4 - 15
152	1 - 09
153	2 - 01
154	5 - 05
155	1 - 05
156	2 - 01
157	4 - 11
158	6 - 18
159	4 - 11
464/160	1 - 00
465/160	1 - 09
161	1 - 16
448/162	0 - 17
449/162	1 - 03
163	1 - 02
164	3 - 05
165	1 - 01
166 min	1 - 17
181 min	0 - 03
183	3 - 08
184	2 - 10
185	3 - 11
186	0 - 07
187	7 - 03
188	1 - 02
190	1 - 16
191	5 - 13
192	3 - 02
288/193	1 - 06
288 289/193	2 - 17
194	0 - 17
195	1 - 12
196	1 - 11
197Z	1 - 11
198	4 - 04
199	3 - 08
200	2 - 13
201	2 - 13

.....5/-

Handwritten mark resembling a stylized 'B' or '3' with a horizontal line above it.

- 5 -

1.	2.	3.	4.	5.
		202		1 - 03
		442/203		1 - 02
		443/203		1 - 12
		204		0 - 12
		205		5 - 09
		466/206		2 - 02
		467/206		2 - 03
		207		2 - 14
		208		1 - 03
		209		0 - 04
		210		1 - 03
		211		5 - 14
		212		0 - 15
		569/213		1 - 16
		570/213		1 - 14
		214		2 - 16
		215		2 - 13
		216		0 - 08
		217		4 - 17
		218		4 - 06
		219		1 - 07
		220		1 - 09
		221		1 - 15
		222/1		0 - 17
		222/2		0 - 12
		223		2 - 03
		224		1 - 07
		225		1 - 08
		226		1 - 07
		227		2 - 15
		228		1 - 04
		468/229		2 - 03
		469/229		1 - 11
		230		1 - 05
		231		2 - 09
		232		2 - 09
		233		2 - 06
		234		4 - 07
		235		1 - 10
		236		0 - 08
		237		1 - 13
		238		1 - 03
		239		0 - 16
		570/240		0 - 16
		578/240		4 - 06
		241		5 - 12
		242		4 - 06

.....6/-

-6-

1.

2.

3.

4.

5.

	243	(9-06)	9	-	03
	244		2	-	07
	245		12	-	17
	246		0	-	02
	247		1	-	11
	248		1	-	19
(368/249)	368	/249	0	-	01
	369	/249	0	-	03
	370	/249	0	-	04
	546	/371/249	34	-	08
	387	/251	0	-	09
	388	/251	0	-	07
	392	/251	0	-	03
	393	/252	0	-	11
	399	/252/1	2	-	08
	399	/252/2	1	-	07
	400	/252	1	-	00
(402/252)	401	/252	1	-	16
	402	/252	0	-	18
	403	/252	0	-	09
	404	/252	0	-	16
	540/405				
	540	/405/252	1	-	11
	544	/407/252	3	-	03
	408	/252	2	-	19
	409	/252	0	-	11
	253		6	-	14
	254		11	-	04
	255		7	-	19
	256		13	-	19
	257		0	-	02
	258		3	-	11
	259		4	-	01
	260		1	-	08
	261		2	-	00
	571	/262	0	-	08
	572	/262	0	-	08
	453	/263	0	-	10
	454	/263	0	-	10
	455	/263	1	-	02
	573	/264	1	-	02
	574	/264/1	0	-	12
	575	/264/2	0	-	09
	265		0	-	10
	266		0	-	16
	267		12	-	13

.....7/

(1-1)-

1.	2.	3.	4.	5.
		274		3 - 12
		272		0 - 02
		276		6 - 09
		277		0 - 07
		278		0 - 05
		279		2 - 19
		377/282		0 - 02
		491/320/133		1 - 07
		378/282		0 - 02
		375/282		0 - 01
		374/282		0 - 01
		373/282		0 - 02
		268		1 - 13
		269		2 - 01
		410/271		7 - 14
		411/271		11 - 13
		273		2 - 00
		575/275		0 - 07
		576/275		0 - 17
		280		1 - 09
		281		1 - 14
		372/282		0 - 01
		376/282		0 - 02
		379/282		0 - 03
		380/282		0 - 03
		283		3 - 00
		503/332/133		0 - 05
		Total		433 - 13
4.	Begampur	204 - 07		
		154		14 - 00
		155		1 - 14
		156		2 - 00
		355/157		1 - 02
		356/157		1 - 02
		158		0 - 10
		163		1 - 02
		164		3 - 00
		165		2 - 02
		166		2 - 02
		167		2 - 00
		168		1 - 09
		169		2 - 08
		359/170		2 - 15
		360/170		4 - 12
		(171)		
		363/172		0 - 13
			8/-

Handwritten signature

(9) -8-

1.	2.	3.	4.	5.
			361/171	4 - 00
			362/171	1 - 09
			172	
			364/172 min	0 - 07
			307/173 min	0 - 10
			306/173 min	0 - 10
			174	4 - 17
			175	0 - 02
			176 min	2 - 18
			179	0 - 16
			180	0 - 15
			351/181	1 - 10
			352/181	1 - 10
			182	11 - 02
			183	0 - 14
			184	2 - 09
			185	3 - 00
			186	3 - 06
			187	0 - 14
			188	1 - 08
			189	1 - 12
			190	1 - 11
			191	1 - 02
			452/192	3 - 07
			453/192	0 - 04
			193	2 - 04
			194 min	3 - 04
			195 min	2 - 13
			196 min	0 - 10
			205	6 - 05
			334/206	0 - 19
			335/206	0 - 14
			336/206	0 - 17
			207	2 - 17
			29 297/208	2 - 15
			298/208	2 - 08
			288/209	4 - 01
			312/210	2 - 16
			313/210	0 - 18
			314/210	2 - 16
			211	6 - 02
			305/212	5 - 01
			408/213	2 - 01
			409/213	1 - 09
			214	4 - 05
			215	3 - 03
			216	3 - 05

.....9/-

-9-

1.	2.	3.	4.	5.
			373/217	0 - 05
			224 min	0 - 15
			225	5 - 17
			226	1 - 10
			270	0 - 14
			349/272	1 - 10
			273	0 - 07
			274	4 - 09
			275	1 - 18
			276	5 - 16
			277	5 - 08
			278	5 - 13
			302/287/209	2 - 17
			303/287/209	1 - 00
			345/308/212	1 - 08
			346/308/212	1 - 16
			442/348/178	2 - 17
			443/348/ 183 178	1 - 00
			375/250/272	2 - 05
			376/350/272	3 - 15
			Total	204 - 07
Hauz Rani	326 - 16	45		7 - 15
		46		3 - 06
		48		3 - 05
		49		5 - 09
		50		2 - 05
		51		2 - 18
		52/2		1 - 06
		480/53		3 - 01
		54/1		0 - 08
		54/2		2 - 08
		55		2 - 06
		56		0 - 09
		57		1 - 01
		506/58		2 - 10
		505/58		2 - 11
		60/1		1 - 13
		60/3		4 - 04
		61/1		1 - 16
		61/3		0 - 12
		62		2 - 14
		64/1		0 - 17
		65/1-2/1		0 - 16
		593-594/66min		1 - 09
		67 min		1 - 00
			10/-

10.

1.	2.	3.	4.	5.
			68/1	2 - 04
			68/3	0 - 07
			595/69/1	0 - 10
			596/69/1	0 - 08
			597/69/2	3 - 00
			70/2	4 - 12
			71	1 - 10
			72	2 - 10
			73/2	6 - 03
			74/3	5 - 16
			598/75-76	3 - 03
			599/75-76	3 - 05
			600/77	3 - 19
			601/77	2 - 16
			602/77	2 - 11
			603/478/78	4 - 00
			604/478/78	1 - 01
			507/479/78	2 - 11
			508/479/78	2 - 15
			79	9 - 09
			80	2 - 10
			81	2 - 13
			82	0 - 17
			83	3 - 06
			84	0 - 16
			670/85	1 - 07
			671/85	2 - 19
			605/86	1 - 02
			606/86	2 - 01
			87	3 - 16
			88	2 - 07
			94	2 - 18
			537/95	1 - 06
			182	1 - 09
			183	1 - 19
			184	3 - 02
			185	1 - 12
			186	2 - 15
			187	3 - 05
			677/188	4 - 11
			678/188	0 - 18
			189	1 - 07
			190/1 (0-13)	0 - 13
			190/2	0 - 14
			191 min	2 - 00
			192/1	0 - 13
			192/2	3 - 10
		11/-	

-11-

1.	2.	3.	4.	5.
		192		1 - 00
		194 min		9 - 07
		447/196		1 - 02
		197		5 - 11
		198		2 - 10
		199		5 - 08
		517/200/2		0 - 01
		518/200/2		1 - 19
		200/lmin		2 - 00
		519/202		0 - 15
		520/2/1		0 - 04
		520/202/3		0 - 11
		521/202		1 - 00
		554/203		0 - 09
		555/203		0 - 09
		550/203		0 - 17
		553/203		1 - 18
		557/203		0 - 17 (0-17)
		558/203		1 - 16
		559/203		0 - 13
		560/203		0 - 02
		561/203		0 - 05
		562/203		0 - 05
		563/203		0 - 05
		564/203		0 - 05
		565/203		0 - 06
		204		3 - 05
		205/2		2 - 10
		207/3		6 - 12
		208/2		2 - 11
		654/209/3(1-13)		1 - 13
		655/209/2		1 - 11
		213/1-2/1		2 - 03
		214/1		2 - 11
		215		2 - 06
		216		2 - 03
		496-497/217min		8 - 00
		620/220/2		0 - 09
		621/220/2		0 - 12
		622/220/2		1 - 01
		656/624/220/1		0 - 06
		625/220/1		0 - 12
		620/220/3		0 - 03
		221/1		1 - 02
		221/3		1 - 09
		659/222/2		3 - 19
		660/222		2 - 11
	12/-		

-12

1. 2. 3. 4. 5.

223	5 - 08
445/224	3 - 10
446/224	3 - 02
225	5 - 14
226	4 - 01
227	4 - 03
569/228	1 - 18
570/228	5 - 00
461/229	3 - 01
462/229	1 - 01
463/229	3 - 05
230	1 - 10
464/234-235	1 - 11
465/234-235/1	1 - 07
465	
465/234-235/2	1 - 19
466/234-235	1 - 07
469/252	2 - 02
668/481/53	4 - 05
591/482/483/59	4 - 04
669/481/53	2 - 12
592/482/483/59	
592/482/483/59	4 - 04
658/624/220/1	0 - 08
448/196	1 - 05

Total 326 - 16

6. Khirki 32 - 17

254	2 - 01
255/1	1 - 08
256/1	5 - 08
2044/266/1	0 - 02
272/1	1 - 05
2047/273/2	2 - 09
2048/273/1	0 - 01
2048/273/5	0 - 05
274	0 - 07
2049/275	4 - 13
2050/275	0 - 13
2051/276/1	2 - 04
2052/276 min	0 - 05
278/1	0 - 03
300 min	2 - 08

.....13/-

Handwritten signature

-13-

1.	2.	3.	4. 8	5.
		301		2 - 08
		302		2 - 16
		303 min		0 - 15
		304 min		2 - 08
		293		0 - 18
		Total		32 - 17

By Order,

(Dharam Dutt)
Deputy Secretary (Land & Building)
Delhi Administration: Delhi

No. 22/78-L&B / SUSI Dated the -1-1979.

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17. Writ Cell (L&B), Vikas Bhawan, New Delhi.
18. Superintendent (L.A), L & B Deptt., Vikas Bhawan, N. Delhi.

(DHARAM DUTT)
Deputy Secretary (Land & Building)
Delhi Administration: Delhi

19/22179

DELHI ADMINISTRATION: DELHI
 LAND & BUILDING DEPARTMENT
 VIKAS BHAVAN : NEW DELHI

April _____ 1979.

C O R R I G E N D U M

No.F.9(22)/78-L&B :- The following amendments are made and will always deemed to have been made in the notification No. F.9(22)/78-L&B/5448 issued by the Delhi Administration under section 22(I) of Delhi Development Act, 1957 and published in part IV of Delhi Gazette No.9 dated 8-3-79 at pages 134-137.

A M E N D M E N T

Khasra Nos. 455/210, 456/210, 211 and 212 measuring 34 bighas 13 biswas as specified below are deleted from village Patii Hamid Sarai and added in village Hauz Rani in the Notification No. F.9(22)/78-L&B/5448.

Khasra Nos.	A r e a. Big. Bis.
455/210	5 - 75
456/210	13 - 03
211	5 - 07
212	10 - 08

Total 34 - 13

2. Date of notification No. F.9(22)/78-L&B/5448 may be read as 22nd February 1979 instead of 22nd January, 1979.

By order,

(BANSI DHAR)
 DEPUTY SECRETARY (LAND & BUILDING)
 DELHI ADMINISTRATION: DELHI.

.....2/-

Notification

MS 2185 H

(CC) Report on
 for speed
 6/5
 8/5

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 MT

N. 49024/82B : P : - 9/11/6 Date - 26/4

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16. Supdt. (L), L&B Department, Vikas Bhavan, New Delhi.

(BANSHIDHAR)
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 DELHI ADMINISTRATION: DELHI.

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--- PAGE 1 ---

(PUBLISHED IN PART IV OF DELHI GAZETTE)

DELHI ADMINISTRATION: DELHI

Dated the

NOTIFICATION

22-2-1979

No. F. 9(22)/78-L&B:- In pursuance of the provisions of sub-section (i) of section 22 of the Delhi Development Act, 1957 and by virtue of the powers of the Central Government delegated to him by the President vide Government of India, Ministry of Works & Housing Notification No. K-11011(25)/71-UDI dated the 5th February, 1972, the Governor of Delhi is pleased to place at the disposal of the Delhi Development Authority for the purpose of development in accordance with the provisions of the said act, the nazul land prescribed in the schedule below on the terms and conditions agreed by the said Authority in its Resolution No. 114 dated the 10th May, 1961.

SCHEDULE

Sl. No.	Name of the Village/locality	Total Area Big. Bis.	Khasra No. Big. Bis.
1.	Patti Hamid Sarai	158-14	181/1 min 1-05
			182/2 0-05
			183/2 0-05
			184/2 0-10
			185/4 0-11
			186/2-136-138 1-03
			137/2-136 0-06
			139/4 0-01
			165/6-7 min 0-13
			8 min 0-08
			8/1 min 0-14
			8-09
			13 min 0-10
			14 0-08
			15 0-15
			166/16-21 min 10-03
			167/22-25 min 11-03
			26 min 0-16
			27 min 12-05
			28 min 60-08
			29 min 1-18

			60-09
--	--	--	-------

--- PAGE 2 ---

-2-

31 min 0-06

32 min 1-10

33 1-16

161/34 min 2-04

162/34 2-04

35 min 0-08

60 min 2-01

61 0-07

128/62 1-00

129/62 2-10

64 3-08

65 2-06

67 1-18

68 0-16

69 0-09

126/70 min 3-06

127/70 min 3-13

71 0-09

72 0-18

73 1-07

74 1-07

75 1-07

76 min 0-07

77 min 3-03

78 0-13

79 0-13

80 0-13

81 0-13

82 min 4-11

116/93 min 0-04

90 min 0-02

142/134/66 2-00

143/134/66 2-02

163/135/66 1-00

164/135/66 2-03

180/137/3 0-03

181/137/3 0-14

455/210 0-15

456/210 18-03

211 5-07

212 10-08

Total 158-14

--- PAGE 3 ---

-3-

2. Sarai Shahji	58-12	Area
		220/74 1-12
		76 4-16
		79 1-10
		80 1-02
		81 1-18
		82 1-10
		139/84 1-09
		140/84 0-06
		141/84 1-14
		88 2-00
		89 1-18
		90 1-13
		91 0-07
		92 2-19
		93 0-08
		94 3-09
		95 5-05
		96 2-08
		97 2-09
		98 1-02
		173/99 2-05
		174/99 2-05
		175/100 2-03
		177/100 1-09
		101 3-02
		154/102 2-09
		155/102 3-02
		103 min 1-19

Total 58-12

3. Sheikh Sarai

433-13

321/133 3-09

322/133 0-13

323/133 3-03

324/133 2-01

325/133 1-17

326/133 0-12

327/133 0-18

507/328/133 1-09

508/328/133 0-04

483/331/133 0-05

494/329/133 1-18

485/333/133 0-01

495/329/133 1-02

--- PAGE 4 ---

-4-

479/330/133 0-14

141 min 1-10

142 min 3-12

143 0-17

144 1-04

145 1-14

147 1-08

148 2-17

463/149 1-18

150 5-00

151 4-15

152 1-09

153 2-01

154 5-05

155 1-05

156 2-01

157 4-11

158 6-18

159 4-11

464/160 1-00

465/160 1-09

161 1-16

448/162 0-17

449/162 1-03

163 1-02

164 3-05

165 1-01

166 min 1-17

181 min 0-03

183 3-08

184 2-10

185 3-11

186 0-07

187 7-03

188 1-02

190 1-16

191 5-13

192 3-02

288/193 1-06

289/193 2-17

194 0-17

195 1-12

196 1-11

197 1-11

198 4-04

199 3-08

289 0-18

--- PAGE 5 ---

-5-

202 1-03
442/203 1-02
443/203 1-12
204 0-12
205 5-09
466/206 2-02
467/206 2-03
207 2-14
208 1-03
209 0-04
210 1-03
211 5-14
212 0-15
569/213 1-16
570/213 4-01
214 2-16
215 3-02
216 0-08
217 4-17
218 4-06
219 1-07
220 1-09
221 1-15

222/1 0-17

222/2 0-12

223 2-03

224 1-07

225 1-08

226 1-07

227 4-15

228 1-04

468/229 2-03

469/229 1-11

230 1-05

231 0-02

232 2-09

233 2-06

234 4-07

235 1-10

236 0-08

237 1-13

238 1-03

239 0-16

570/240 0-16

578/240 4-06

241 5-12

242 4-06

--- PAGE 6 ---

-6-

243 9-08
244 2-07
245 12-17
246 0-02
247 1-11
248 1-19
368/249 0-01
369/249 0-03
370/249 0-08
546/371/249 3-08
387/251 0-09
388/251 0-07
392/251 0-03
393/252 0-11
399/252/1 2-08
399/252/2 1-07
400/252 1-00
401/252 1-16
402/252 0-18
403/252 0-09
404/252 0-16
540/405/252 1-11
544/407/252 3-03

408/252 2-19

409/252 0-11

253 6-14

254 11-04

256 13-19

257 0-02

258 3-11

259 4-01

260 1-08

261 2-00

571/262 0-08

678/202 0-08

453/263 0-10

454/263 0-10

455/263 1-02

573/264 1-02

574/264/1 0-12

574/264/2 0-09

265 0-10

266 0-16

267 12-13

--- PAGE 7 ---

-7-

274 3-12

272 0-02

276 6-09

277 0-07

278 0-05

279 2-19

377/282 0-02

491/320/133 1-07

378/282 0-02

375/282 0-01

374/282 0-01

373/282 0-02

268 1-13

269 2-01

410/271 7-14

411/271 11-13

273 2-00

575/275 0-07

576/275 0-17

280 1-09

281 1-14

372/282 0-01

376/282 0-02

379/282 0-03

380/282 0-03

283 3-00

503/332/133 0-05

Total 433-13

4. Begampur 204-07

154 14-00

155 1-14

156 2-00

355/157 1-02

356/157 1-02

158 0-10

163 1-02

164 3-00

165 2-02

166 2-02

167 2-00

168 1-09

169 2-08

359/170 2-15

360/170 4-12

171 0-13

--- PAGE 8 ---

-8-

261/171 4-00

362/171 1-09

172

364/172 min 0-07

307/173 min 0-10

306/173 min 0-10

174 4-17

175 0-02

176 min 2-18

179 0-16

180 0-15

351/181 1-10

352/181 1-10

182 11-02

183 0-14

184 2-09

185 3-00

186 3-06

187 0-14

188 1-08

189 1-12

190 1-11

191 1-02

452/192 3-07

453/192 0-04

193 2-04

194 min 3-04

195 min 2-13

196 0-10

205 6-05

334/206 0-19

335/206 0-14

336/206 0-17

207 2-17

297/208 2-15

298/208 2-08

288/209 4-01

312/210 2-16

313/210 0-18

314/210 2-16

211 6-02

305/212 5-01

408/213 2-01

409/213 1-09

214 4-05

215 3-03

216 3-05

--- PAGE 9 ---

-9-

373/217 0-05

224 min 0-15

225 5-17

226 0-14

270 1-10

349/272 0-07

273 4-09

274 1-18

275 5-16

276 5-08

277 5-13

278 2-17

302/287/209 1-00

303/287/209 1-08

345/308/212 1-16

346/308/212 2-17

442/348/178 1-00

443/348/178 2-05

375/250/272 3-15

376/350/272 Total 204-07

5. Hauz Rani 326-16

45 7-15

46 3-06

48 3-05
49 5-09
50 2-05
51 2-18
52/2 1-06
480/53 3-01
54/1 0-08
54/2 2-08
55 2-06
56 0-09
57 1-01
506/58 2-10
505/58 2-11
60/1 1-13
60/3 4-04
61/1 1-16
61/3 0-12
62 2-14
64/1 0-17
65/1-2/1 1-16
593-594/66 min 1-09
67 min 1-00

--- PAGE 10 ---

-10-

68/1 2-04

68/3 0-07

595/69/1 0-10

596/69/1 0-08

597/69/2 3-00

70/2 4-12

71 1-10

72 2-10

73/2 6-03

74/3 5-16

598/75-76 3-03

599/75-76 3-05

600/77 3-19

601/77 2-16

602/77 2-17

603/478/78 4-00

604/478/78 1-01

507/479/78 2-11

508/479/78 2-15

79 9-09

80 2-10

81 2-13

82 0-17

83 3-06
84 0-16
670/85 1-07
671/85 2-19
605/86 1-02
606/90 2-01
87 3-16
88 2-07
94 2-18
537/95 1-06
182 1-09
183 1-19
184 3-02
185 1-12
186 2-15
187 3-05
677/188 4-11
676/188 0-18
189 1-07
190/1 (0-13) 0-13
190/2 0-14
191 min 2-00
192/1 0-13
192/2 3-10

--- PAGE 11 ---

-11-

... Continuing Hauz Rani Khasra list ...

193 1-00

194 min 3-07

447/196 1-02

197 8-11

198 2-10

199 3-08

517/200/2 0-01

518/200/2 1-19

201 min 2-00

519/202 0-15

520/201 0-04

520/202/3 0-11

521/203 1-00

554/203 0-09

555/203 0-09

556/203 0-17

558/203 1-18

557/203 0-17 (0-17)

558/203 1-12

559/203 0-13

560/203 0-03

561/203 0-05

562/203 0-05
563/203 0-05
564/203 0-05
565/203 0-06
204 3-05
205/2 5-10
207/3 5-12
208/3 5-11
654/209/3 (1-13) 1-13
655/209/2 1-11
213/1-2/1 2-03
214/1 2-11
215 9-00
216 9-03
496-497/217 min 8-00
620/220/2 0-09
621/220/2 0-12
623/220/2 4-01
658/624/220/1 0-06
625/220/1 0-12
626/220/2 0-02
221/1 1-02
221/3 1-09
659/222/2 3-19
660/222 2-11

--- PAGE 12 ---

-12-

223 5-05

445/224 3-10

446/224 5-02

225 6-14

226 4-01

227 4-03

569/228 4-13

572/225 5-00

461/229 3-01

462/229 1-01

463/229 3-05

230 1-10

464/231-235 1-11

465/231-235/1 1-07

466/231-235/2 1-19

466/234-235 1-07

467/252 2-02

568/431/53 1-05

601/652/183/60 4-04

269/481/53 2-12

592/482/183/60 1-01

653/634/220/1 0-03

342/106 1-05

Total 326-16

6. Khirki 34-17

254 2-01

255/1 1-08

256/1 1-03

204/1/206/1 0-02

272/1 1-05

2047/273/2 0-09

2048/273/1 0-01

2049/273/3 0-15

274 0-07

2049/275 4-12

2050/275 0-13

2051/276/1 2-04

2052/276 min 0-06

278/1 0-03

300 min 3-08

--- PAGE 13 ---

-13-

301 3-02

302 3-16

303 min 4-14

304 min 3-03

305 0-1x

Total 34-17

By Order,

(SHARAN SINGH)

Deputy Secretary (Land & Building)

Delhi Administration: Delhi

No. F. 9(22)/78-L&B Dated the 22-2-1979.

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15. Writ Cell (L&B), Vikas Bhawan, New Delhi.
16. Superintendent (L.A.), L&B Deptt., Vikas Bhawan, N. Delhi.

--- PAGE 14 ---

DELHI ADMINISTRATION DELHI
 LAND & BUILDING DEPARTMENT
 VIKAS BHAWAN : NEW DELHI

April, 1979

C O R R I G E N D U M

No. F. 9(22)/78-L&B :- The following amendments are made and will always deemed to have been made in the notification No. F. 9(22)/78-L&B/5448 issued by the Delhi administration under section 22(I) of Delhi Development Act, 1957 and published in Part IV of Delhi Gazette No. 9 dated 8-3-79 at pages 134-137.

A M E N D M E N T

Khasra Nos. 455/210, 456/210, 211 and 212 measuring 34 bighas 13 biswas as specified below are deleted from village Patti Hamid Sarai and added in village Hauz Rani in the Notification No. F. 9(22)/78-L&B/5448.

Khasra Nos.	Area (Big. Bis.)
455/210	0-15
456/210	18-03
211	5-07
212	10-08
Total	34-13

2. Date of notification No. F. 9(22)/78-L&B/5448 may be read as 22nd February 1979 instead of 22nd January, 1979.

By order,

(BANSI DHAR)

DEPUTY SECRETARY (LAND & BUILDING)

DELHI ADMINISTRATION DELHI.

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4. The Executive Officer (NL), D.D.A., Vikas Minar, New Delhi.
5. The Addl. Distt. Magistrate (Rev.), Tis Hazari Courts, Delhi.
6. The Land Acquisition Collector (S), (ME), (N), (DS), (M&W), Tis Hazari Courts, Delhi.
7. The Accounts Officer (F), L&B Deptt., New Delhi.
8. Legal Adviser (L&B), Tis Hazari Courts, Delhi.
9. Tehsildar (Notification), Tis Hazari Courts, Delhi.
10. Central Record Cell (L&B), Vikas Bhawan, New Delhi.
11. The Sub Registrar, Shahdara, Kashmere Gate I/II, Asaf Ali Road, New Delhi.
12. Tehsildar (Delhi), Tis Hazari Courts, Delhi.
13. Tehsildar (Mehrauli), New Delhi.
14. Revenue Assistant, D.C. Office, Tis Hazari Courts, Delhi.
15. Writ Cell (L&B), Vikas Bhawan, New Delhi.
16. Superintendent (L.A.), L&B Deptt., Vikas Bhawan, N. Delhi.

(BANSI DHAR)

DEPUTY SECRETARY (LAND & BUILDING)

DELHI ADMINISTRATION DELHI.

OFFER NO. 999A.

Name of the village

Sheikh Sarai.

Nature of Acquisition.

Permanent.

This is a case for the acquisition of land required by the Government at the public expense for a public purpose, namely for the construction of quarters in Sheikh Sarai scheme for the displaced persons. A declaration under sec. 3 of the Resettlement of Displaced persons (Land Acquisition) Act 1948 was made by the Chief Commissioner, Delhi vide notification No. F.1(72)/48-LSG(I) dated 13.9.48. According to this notification, the total area to be acquired in Sheikh Sarai Scheme was 585.3 acres. The possession of the land was taken on 27.4.49. Offer No. 999 was made by my predecessor fixing the compensation at the following rates:-

Chahi.	Rs. 32.81 NP
Rosli.	Rs. 26.25 NP.
Gairmumkin.	Rs. 21.87 NP.

Most of the area of this village was evacuee. Some of the cases were sent to the Arbitrator for decision which have been decided and a rate of Rs. 266/- per bigha has been given by the Arbitrator. The ~~gr~~ addition to this amount, he has also allowed interest @ 4% p.a. from the date of taking over possession to the date of payment. The payment has been made in these cases and interest upto 20.4.62 has also been paid. There are some cases which are still pending before the arbitrator. The Rehabilitation Ministry has decided to compromise these cases on the ~~xxxx~~ basis of Exgratia grant. They have sanctioned a sum of rupee 40 lakhs as exgrated for payment to the land owners from whom the land has been acquired under this Act, provided they withdraw their cases from the Arbitrator and are prepared to compromise on the basis of Exgratia grant.

Contd.....2/-

MEASUREMENT & OWNERSHIP

According to the statement prepared previously by DDA the total area to be acquired was 571 Bighas and 18 Bis. From further verification made, it is found that khasra No. has been counted twice. The area of this khasra number is 4 big. and 4/ bis. The area for acquisition, therefore, remains 5 big. and 6 bis. The break up of this area is as follows:-

<u>Kind of Area.</u>	<u>Big.Bis.</u>
Evacuee Area.	475-17.
Abadi Deh.	58-07
Road.	00-11
Non-Evacuee.	32-11
	<u>567-06</u>

No award is necessary for the area which was evacuated because the land has been acquired for the same department. Abadi Deh is excluded vide D.O. No. 1(3)/59-HI dated 15.2.60 from the Under Secretary, to the Ministry of Rehabilitation, Sh. Raja Lal Gupta to this office. No award is necessary for the road as it belongs to the Government and Ministry can take it by book transfer, if necessary.

The ownership of the non-evacuee area is as follows:

<u>S.No.</u>	<u>Name of the owner.</u>	<u>Kh.No.</u>	<u>Area Big.Bis.</u>
1.	Udmin Ram s/o Dhanu Mal.	175	0-05
		307/134	0-06
		178 min.	0-04
		222/1	0-17
		571/262	0-88
		574/264/1	0-12
		399/252/1	2-08
		1/68th share of 236.	

Contd....3/-

- 3 -

2. Udmin Ram s/o Dhanumal & Vishambar Dayal s/o Nandu Mal.	163min.	0-11.
	161min.	0-18
	483/331	0-05
	312/134	0-12
	402/252	0-18
	404/252	0-16
	148	2-17
		<u>6-07</u>
3. Sh. Sayad Mohd. ANNA Ahmed s/o Syed Mahmood Ahmed.	464/150	1-00
	212	0-15
	218	4-06
		<u>6-01</u>
4. Udmin Ram 1/24, Vishambar Dayal 5/336, Kishan Lal s/o Sham Lal 1/24, Kishori Lal s/o Mausadi Mal 1/126, Vishambar Dayal s/o Faqir Chand, 1/126, Smt. Phoolwati Mother of Tarachand 1/126 Yad Ram s/o Kura Mal 1/42 Sayad Mohd. Ahmed 1/309, Custodian 211/231.	165	0-02
	343/137	0-03
	188 min.	0-16
	313/134min.	1-07
		<u>2-06</u>
5. Roop Chand, Mehar Chand, Ham Chand, ss/o. Parmesh- vari Dass 1/3, Suroop Chand s/o Dewan Chand & Jagmender Dass s/o Musadi Lal 2/3.	235 min.	0-15
	237 min.	0-17
	238 min.	0-11
	239 min.	0-8
		<u>2-11</u>
7. Kishan Lal s/o Sham Lal 1/3, Kishori Lal s/o Musadi Lal 1/9, Vish- ambar Dayal s/o Faqir Chand 1/9 Smt. Phoolwati mother of Faqir Chand 1/9, Yad Ram s/o Kura 1/3.	347/137.	0-06
	308/134.	1-01
	463/149	1-18
	150.	5-00
		<u>9-14</u>
		<u>32-01</u>

Contd....4/-

- 4 -

The Khasra numbers which are evacuated are as follows:-

<u>Khasra Nos.</u>	<u>Big. Area.</u>
479	0 - 14
307/134 mib.	1 - 07
178 min.	1 - 03
363/167	0 - 03
183	3 - 08
449/162	1 - 03
156	2 - 01
448/162	2 - 17
326/133	0 - 12
311/134	0 - 15
364/167	0 - 01
322/133	0 - 13
355/167	0 - 01
163 min.	0 - 11
161 min.	0 - 16
485/333	0 - 01
366/167	0 - 01
491/320	1 - 07
306/134	3 - 05
367/167	1 - 12
147.	1 - 08
164.	00 03 - 05
168	00 - 01
169	5 - 05
495/329/133.	1 - 02
495/329/133.	1 - 18

Contd.....5/-

- 5 -

155	1 - 05
360/167	0 - 05
159	4 - 11
440/138	5 - 12
441/138	1 - 16
140	2 - 09
139	0 - 08
325/133	1 - 17
362/167	0 - 04
190	1 - 16
180	1 - 03
181	2 - 19
174	1 - 18
324/133	2 - 01
507/328/133.	1 - 09
142	5 - 09
144	1 - 04
145	1 - 14
141	5 - 06
143	0 - 17
154	5 - 05
170	4 - 02
172	3 - 08
503/332/133.	0 - 04
310/134	0 - 18
185	3 - 11
515/305/133	3 - 11
321/133.	3 - 09
315/134.	4 - 16

Contd.....6/-

46 6 -

465/160	1-09
176	0 -08
177	0 -16
361/167	0 - 05
346 356 /137	0 - 07
521/314	0 - 08
166	3 - 09
165min.	0 - 19
188 min.	0 - 16
313/134.	0 - 09
158	6 - 18
187	7 - 03
152	1 - 09
153.	2 - 01
327/133.	0 - 18
309/134	1 - 04
151 ✓	4 - 15 ✓
157	4 - 11
182	3 - 05
109	6 - 19
316/134.	4 - 06
323/123	3 - 03
531/136 ✓	9 - 13 ✓
179	1 - 15
537/171	0 - 01
538/171	3 - 04
540/405/252.	1 - 11
569/213.	1 - 16
570/213	1 - 14
222/2.	0 - 12
572/262	0 - 08
573/264.	1 - 01.

Contd.....7/-

574/264/2.	0 - 09
277.	0 - 07
228.	1 - 04
230 236.	1 - 05
409/252.	0 - 11
257.	0 - 02
399/252/2.	1 - 07
✓ 151.	5 - 13
210.	1 - 03
578/240	4 - 06
208.	1 - 03
220.	1 - 09
577/240.	0 - 16
211.	5 - 14
388/251.	0 - 07
408/252.	2 - 19
207.	2 - 14
192.	3 - 02
288/193.	1 - 06
232.	2 - 09
223.	2 - 03
289/193.	2 - 17
219.	1 - 07
221.	1 - 15
224.	1 - 07
400/252.	1 - 00
209.	0 - 04
231.	2 - 09.

Contd....8/-

- 8 -

261.	2 - 00
403/252	0 - 09
197.	1 - 11
195.	1 - 12
196	1 - 11
225.	1 - 08
226	1 - 07
201	2 - 13
260	1 - 08
259	4 - 04
544/507/252	3 - 03
377/282	0 - 02
387/251	0 - 09
392/251	0 - 03
398/252.	0 - 11
272.	0 - 02
266	0 - 16
215.	2 - 13
214.	2 - 16
454/263.	0 - 10
455/263	1 - 02
453/263.	0 - 10
199.	3 - 08
200	2 - 19
467/206	2 - 03
466/206	2 - 02
242.	4 - 06
368/249.	0 - 01.

Contd.....9/-

- 9 -

Uol

481/252

217.

469/229.

443/203

204.

202

442/203.

468/229

256

255

227

233

253

241

243

245

269/249

205.

279

254

234.

265

267

274

276

278

244

370/249

~~190~~

198

1 - 16

4 - 17

1 - 11

1 - 12

0 - 02

✓ 1 - 03

1 - 02

2 - 03

13 - 19

7 - 19

2 - 15

2 - 06

6 - 14

5 - 12

9 - 06

12 - 17

0 - 03

5 - 09

2 - 19

11 - 04

4 - 07

0 - 10

12 - 13

3 - 12

6 - 09

0 - 05

2 - 07

0 - 04

4 - 04

Contd.....10/-

- 10 -

248	1 - 19
235 min.	0 - 15
236 min.	0 - 16
237 min.	0 - 12
238 min.	0 - 08
✓ 548 min/135,	3 - 00 ✓
184	2 - 10
183	2 - 19
186	0 - 07
173	0 - 15
186	0 - 07
236	0 - 08
216	0 - 08
194	0 - 17
246	0 - 02
247	1 - 11
546/371	34 - 08
258	3 - 11
	<hr/> 475 - 17 <hr/>

The Khasra numbers which are abadi Dehi are as follows:-

548/135. 58 - 07

S36 537/171 total measuring 11 ^{Bis} bis. is Gairmumkin Road. Out of the non-evacuee area of 32 bighas and 11 bis. Award has already been made regarding all the lands owners except Sayed Mohd. & Sayed Umar Khan. The total area for which award by the Arbitrator has been made comes to 23 bighas and 19 bis. The total amount awarded amount is as follows:-

Contd.....11/-

- 11 -

Compensation for 23 bighas
19 Bis. of land.

Rs. 6,355-95

Interest on the above sum
from 27/9/49 the date of
taking over possession to 20/4/62
the date of payment.

Rs. 3,218-95

 Rs. 9,574-90.

This sum also includes the compensation of the share of the non-evacuee in the well in Khasra No. 165 & 236. The land has been taken according to the partition made by the Competent Officer and amount has been paid according to the share in the previous ownership as awarded by the Arbitrator.

Compensation is to be paid for the remaining area of 8 Big. and 12 Bis. The Arbitrator has made no award regarding this area. They shall get amount offered by the Competent Authority plus the Exgratia grant. Since most of the land owners have been paid @ Rs. 266/- plus interest @ 4%. I think the same compensation should be paid to the land owners who have got still to be paid. The awarded amount in this case is as follows:-

Compensation for 8 big. 12 Bis.
of land @ Rs. 32.81 per bigha.

Rs. 282-20

Interest at 6% p.a. from 27.9.49
to 26.5.62 when the compensation
is likely to be paid i.e. for 12
years and 8 months.

Rs. 214-30

 Rs. 496-50

Compensation according to the
Offer drawn by the Arbitrator.

 Rs. 9574-90
 Rs. 10,071.40

According to Exgratia grant, the compensation
will be as follows:-

Contd....12/-

Compensation for 8 bighas and
12 biswas of land @ Rs. 266/-
per bighas.

Rs. 2,287-60

Interest @ 4% p.a. from 27.8.49
to 26.5.62 i.e. for 12 years &
8 months when the compensation
is likely to be paid.

Rs. 1,159-05

Rs. 3,446-65

Amount of Awards drawn by the
Arbitrator.

Rs. 9,574-90

Rs. 13,021-55.

Compensation according to the
Previous offer.

Rs. 10,071-40

Exgratia grant. 2,950-15

Rs.

Sd/-

(Land Kishore)

Land Acquisition Collector (I)

Delhi- 11.5.62

Submitted to the Collector of District for information
and filing.

Sd/-

Notification No. F. 1(72)/48-LOG(ii) dated 13-9-48

OFFER No. 999

VILLAGE ^{SWEIKH} ~~SWEIKH~~ SARAI : 12, 578/24, 321/133, 322/133, 323/133, 324/133, 325/133, 326/133, 327/133, 306/134, 307/134, 308/134, 309/134, 310/134, 311/134, 312/134, 313/134, 315/134, 316/134, 546/135, 531/135, 346/137, 347/137, 343/137, 440/138, 441/138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 462/149, 63/149, 150, 151, 152, 153, 154, 156, 157, 158, 159, 354/160, 355/160, 161, 448/162, 449/162, 163, 164, 165, 166, 350/167 to 167/167, 168, 169, 170, 636/171, 537/171, 538/171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 192, 208/193, 194, 195, 196, 197, 198, 199, 200, 201, 202, ~~203~~ 242/203, 243/203, 204, 205, 466, 206, 467/206, 207, 208, 209, 210, + 211, 212, 569/213, 570/213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 468/229, 469/229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 577/240, 241, 242, 243, 244, 245, 246, 247, 248, 355/249, 357/249, 358/249, 359/249, 370/249, 357/251, 358/251, 392/251, 398/252, 399/252, 400/252, 401/252, 402/252, 403/252, 404/252, 408/252, 409/252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 521/262, 522/262, 523/262, 454/263, 453/263, 455/263, 574/264, 265, 266, 267, 272, 273, 274, 275, 277, 278, 279, 377/282, 295, 493/304, 515/305, 491/320, 507/328, 495/329, 483/331, 503/332, 485/333, 521/364, 545/371, 546/405, 479/438, 544/547.

TRUE TYPED COPY ANNEXURE R2

--- PAGE 1 ---

OFFER NO. 999A.

Sheikh Sarai.

Name the village Permanent.

Nature of Acquisition,

This is a case for the acquisition of land required by the Government at the public expense for a public purpose, namely for the construction of Quarters in Sheikh Sarai scheme for the displaced persons.

A declaration under sec. 3 of the Resettlement of Displaced persons (Land Acquisition) Act 1948 was made by the Chief Commissioner, Delhi vide notification No. F.1(72)/48-L&B(I) dated 13.9.48.

According to this notification, the total area to be acquired in Sheikh Sarai Scheme was 585.3 acres.

The possession of the land was taken on 27.4.49. Offer No. 999 was made by my predecessor fixing the compensation at the following rates:-

Chahi.	Rs. 32.81 NP
Rosli.	Rs. 26.25 NP.
Gairmumkin.	Rs. 21.87 NP.

Most of the area of this village was evacuee. Some of the cases were sent to the Arbitrator for decision which have been decided and a rate of Rs. 266/- per bigha has been given by the Arbitrator. In addition to this amount, he has also allowed interest @ 4% p.a. from the date of taking over possession to the date of payment. The payment has been made in these cases and interest upto 20.4.62 has also been paid. There are some cases which are still pending before the arbitrator. The Rehabilitation Ministry has decided to compromise these cases on the basis of Exgratia grant. They have sanctioned a sum of rupee 40 lakhs as exgratia for payment to the land owners from whom the land has been acquired under this Act, provided they withdraw their cases from the Arbitrator and are prepared to compromise on the basis of Exgratia grant.

Contd..... 2/-

--- PAGE 2 ---

-2-

MEASUREMENT & OWNERSHIP

According to the statement prepared previously by DDA the total area to be acquired was 581 Bighas and 18 Biswas. On further verification made, it is found that Khasra No. has been counted twice. The area of this khasra number is 4 big. and 4 bis. The area for acquisition, therefore, remains 567 big. and 6 bis. The break up of this area is as follows:-

Kind of Area.	Big. Bis.
Evacuee Area.	475-17.
Abadi Deh.	58-07
Road.	00-11
Non-Evacuee.	32-11

Total: 567-06

No award is necessary for the area which was evacuee because the land has been acquired for the same department. Abadi Deh is excluded vide D.O. No. 1(3)/59-HI dated 15.2.60 from the Under Secretary, to the Ministry of Rehabilitation, Sh. Raja Lal Gupta to this office. No award is necessary for the road as it belongs to the Government and Ministry can take it by book transfer, if necessary. The ownership of the non-evacuee area is as follows:-

S.No.	Name of the owner.	Kh. No.	Area
1.	Udmin Ram s/o Dhanu Mal.	175, 307/134, 170 min, 222/1, 571/262, 574/264/ 399/252/1	10-12

1/68th share of 236.

Contd.... 3/-

--- PAGE 3 ---

-3-

2. Udmn Ram s/o Dhanumal & Vishambar Dayal s/o Nandu Mal. 161min, 483/331, 312/134, 402/252, 404/252, 148 (Total: 6-07)
3. Sh. Syed Mohd. Ahmed s/o Syed Mahmood Ahmed. 464/160, 212, 218 (Total: 6-01)
4. Usmin Ram 1/24, Vishombhar Dayal 5/336, Kishan Lal s/o Sham lal 1/24, Kishori Lal s/o Mausasi Mal 1/126, Vishambhar Dayal s/o Faqir Chand, 1/126, Smt. Phoolvati Mother of Tarachand 1/126 Yad Ram s/o Koore Mal 1/42 Sayed Mohd. Ahmed 1/308, Custodian 211/231. 165, 343/137, 188 min., 313/134 min. (Total: 2-06)
5. Roop Chand, Mehar Chand, Hem Chand, ss/o.Parmeshwari Dass 1/3 Swroop Chand s/s Dewan Chand & Jagmander Dass s/o Musadi lal 2/3. Area: 0-02, 0-03, 0-16, 1-07
6. Syed Umar Khan s/o Mahmood Ahmed Khan. 235 min, 237 min, 238 min, 239 min (Total: 2-11)
7. Kishan Lal s/o Sham Lal 1/3, Kishori Lal s/o Musadi Lal 1/9, Vishambhar Dayal s/o Faqir Chand 1/9 Smt. Phoolvati mother of Faqir 150, 347/137, 308/134, 463/149 (Total: 9-14)

Chand 1/9, Yad Ram s/o
Kure 1/3.

Total Non-Evacuee Area: 32-01

153min. 0-11.

Contd.... 4/-

-4-

The Khasra numbers which are evacuee are as follows:-

479 0-14

307/134 min. 1-07

178 min 1-03

363/167 0-03

183 3-08

449/162 1-03

156 2-01

448/162 2-17

326/133 0-12

311/134 0-15

364/167 0-01

322/133 0-13

365/167 0-01

163 min. 0-11

161 min. 0-18

485/333 0-01

366/167 0-01

491/320 1-07

306/134 3-05

367/167 1-12

147 1-08

164 0-05

160 3-00

169 8-01

495/329/133 5-05

495/329/133 1-13

Contd..... 5/-

--- PAGE 5 ---

155 1-05

360/167 0-05

159 4-11

440/138 5-12

441/138 1-16

140 2-09

139 0-08

325/133 1-17

362/167 0-04

190 1-16

180 1-03

181 2-19

174 1-18

324/133 2-01

507/328/133 1-09

142 5-09

144 1-04

145 1-14

141 5-06

143 0-17

154 5-05

170 4-02

172 3-08

503/332/133 0-04

310/134 0-10-18

185 3-11

515/305/133 3-11

321/133 3-09

315/134 4-16

Contd..... 6/-

--- PAGE 6 ---

465/160 1-09

176 0-08

177 0-16

361/167 0-05

346/386/137 0-07

521/314 0-08

166 3-09

165min. 0-19

188 min. 0-16

313/134 0-09

158 6-18

107 7-03

152 1-09

153 2-01

327/133 0-18

309/134 1-04

151 4-15

157 4-11

182 3-05

109 6-19

316/134 4-06

323/133 3-03

531/136 9-13

179 1-15

537/171 0-01

538/171 3-04

540/405/252 1-11

569/213 1-16

570/213 1-14

222/2 0-12

572/262 0-08

573/264 1-01

Contd..... 7/-

--- PAGE 10 ---

Khasra numbers abadi Dehi (58-07). Measuring 11 is Gairmumkin Road.

Out of the non-evacuee area of 32 bighas and 11 bis. Award has already been made regarding all the lands owners except Sayed Mohd. & Sayed Umad Khan. The total area for which award by the Arbitrator has been made comes to 23 bighas and 19 bis.

--- PAGE 11 ---

Compensation for 23 bighas 19 bis. @ 266/-: Rs. 6,355-95

Interest on the above sum from 27/9/48: Rs. 3,218-95

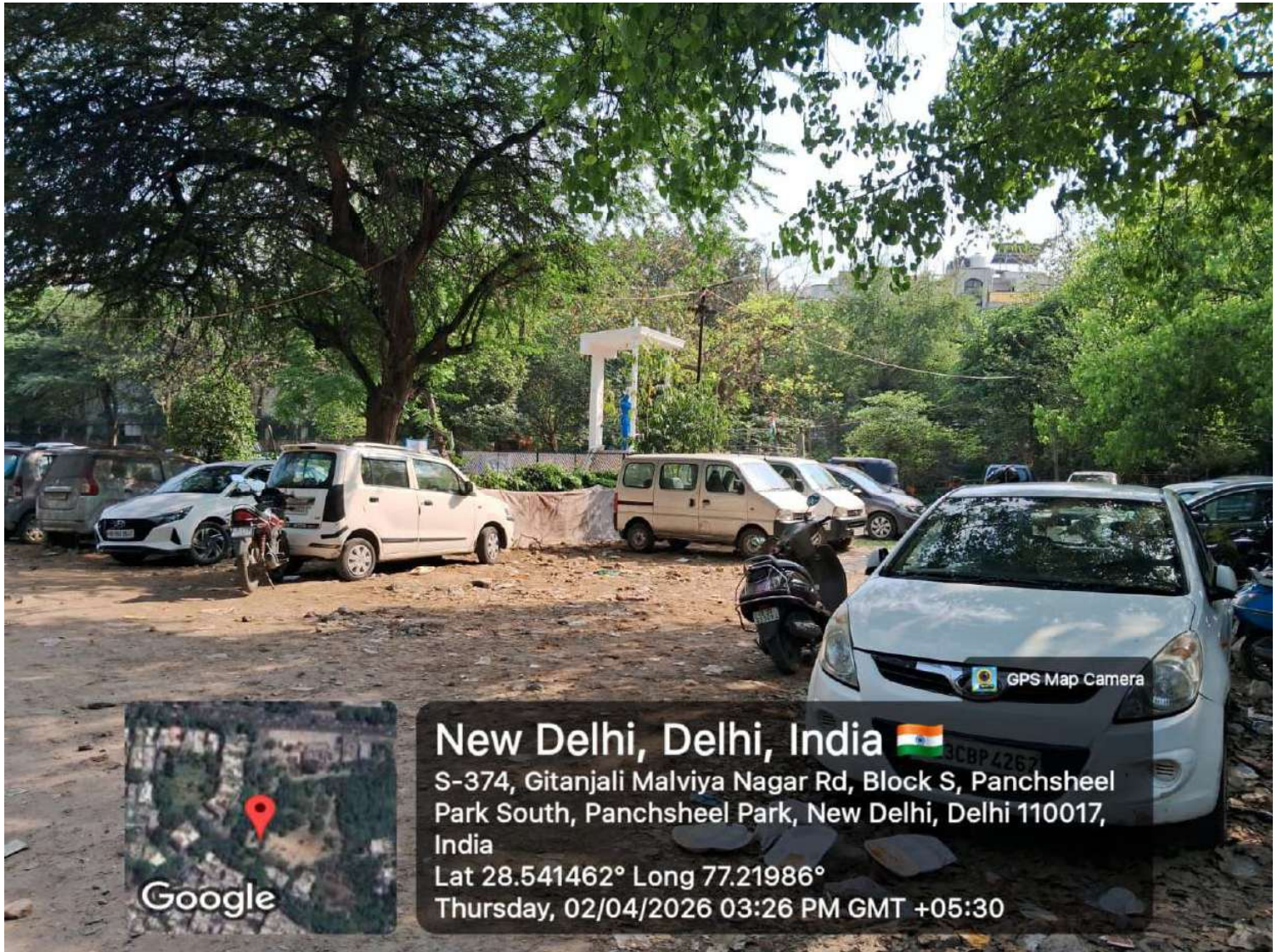
Total: Rs. 9,574-90

--- PAGE 12 ---

Offer according to previous offer: Rs. 10,071-40

Ex-gratia Grant: Rs. 2,950-15

Sd/- Land Acquisition Collector (I), Delhi- 11.5.62





GPS Map Camera

New Delhi, Delhi, India 🇮🇳

S-374, Gitanjali Malviya Nagar Rd, Block S, Panchsheel Park South, Panchsheel Park, New Delhi, Delhi 110017, India

Lat 28.541453° Long 77.219875°

Thursday, 02/04/2026 03:26 PM GMT +05:30







GPS Map Camera



New Delhi, Delhi, India 
Lgf, S-370, Block S, Panchsheel Park South,
Panchsheel Park, New Delhi, Delhi 110017, India
Lat 28.541716° Long 77.220104°
Thursday, 02/04/2026 03:19 PM GMT +05:30



जुते चप्पल यह घर
अंदर आकर अपने
चरित्र का प्रदर्शन
ना करे
आज्ञानुसार
श्री बदोका मठद्वारा शिव शक्ति मंदिर समिति
शक्ति शैल कला

GPS Map Camera

New Delhi, Delhi, India 🇮🇳

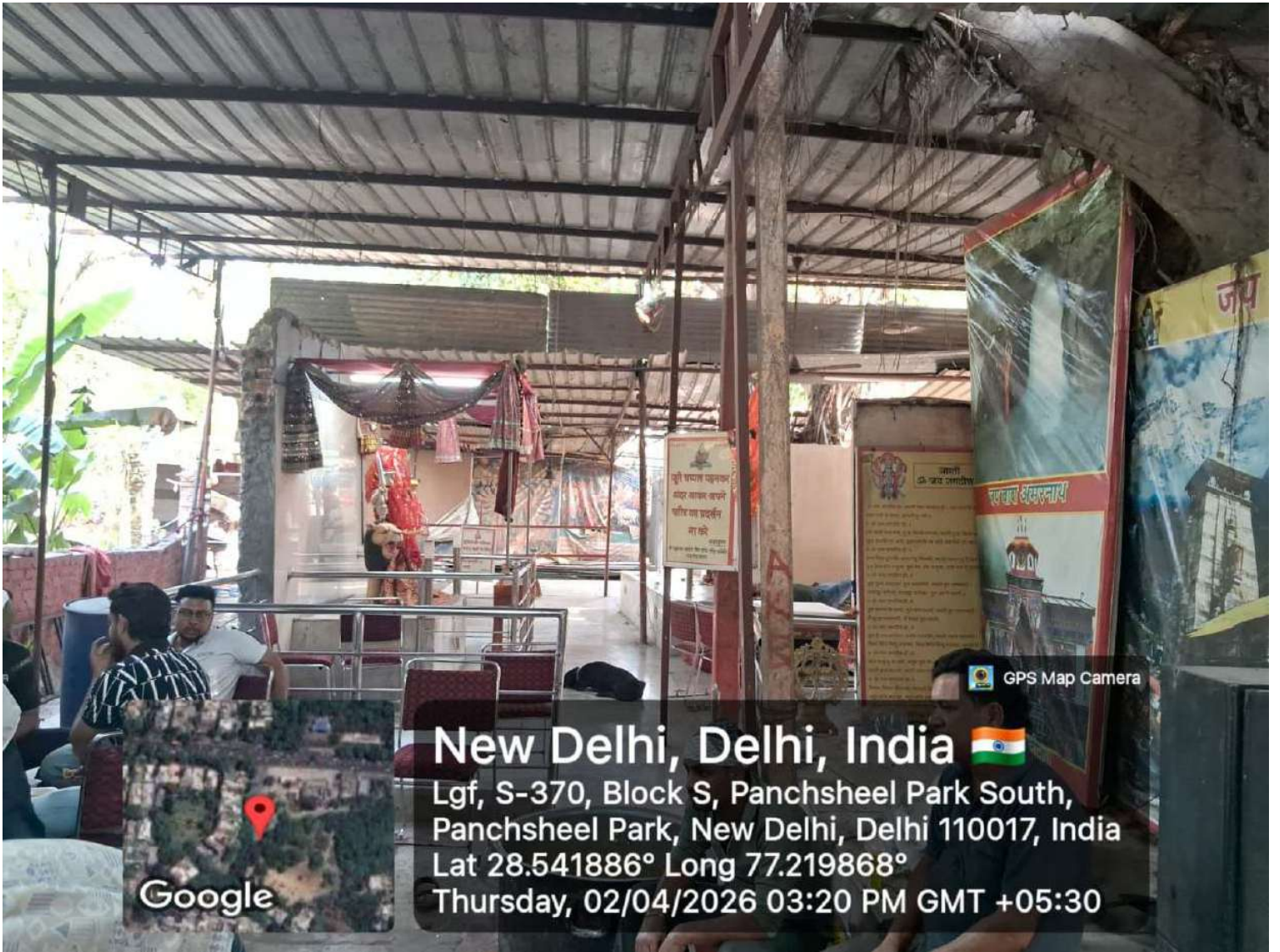
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India

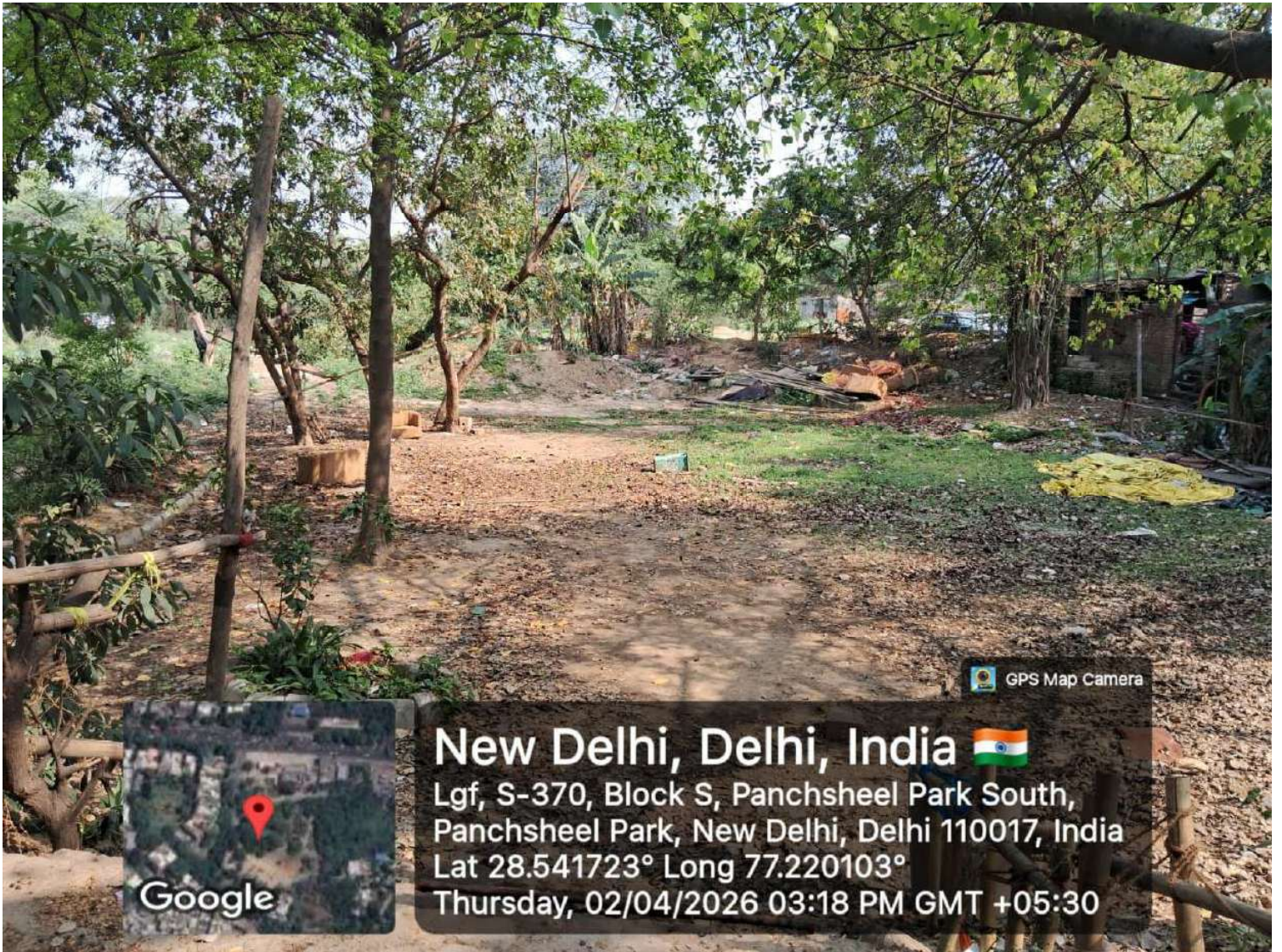
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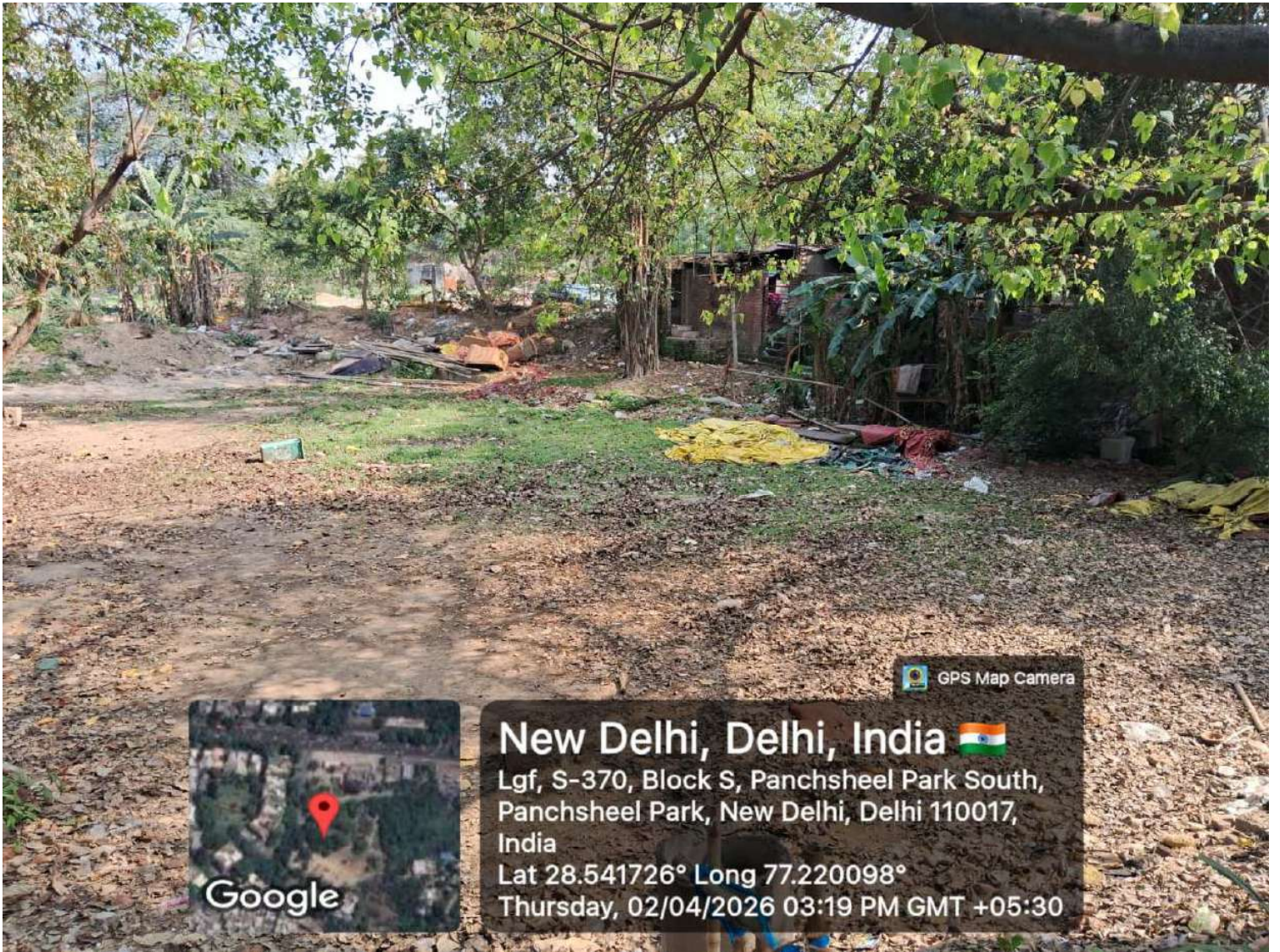
Thursday, 02/04/2026 03:20 PM GMT +05:30



Google







GPS Map Camera



New Delhi, Delhi, India 

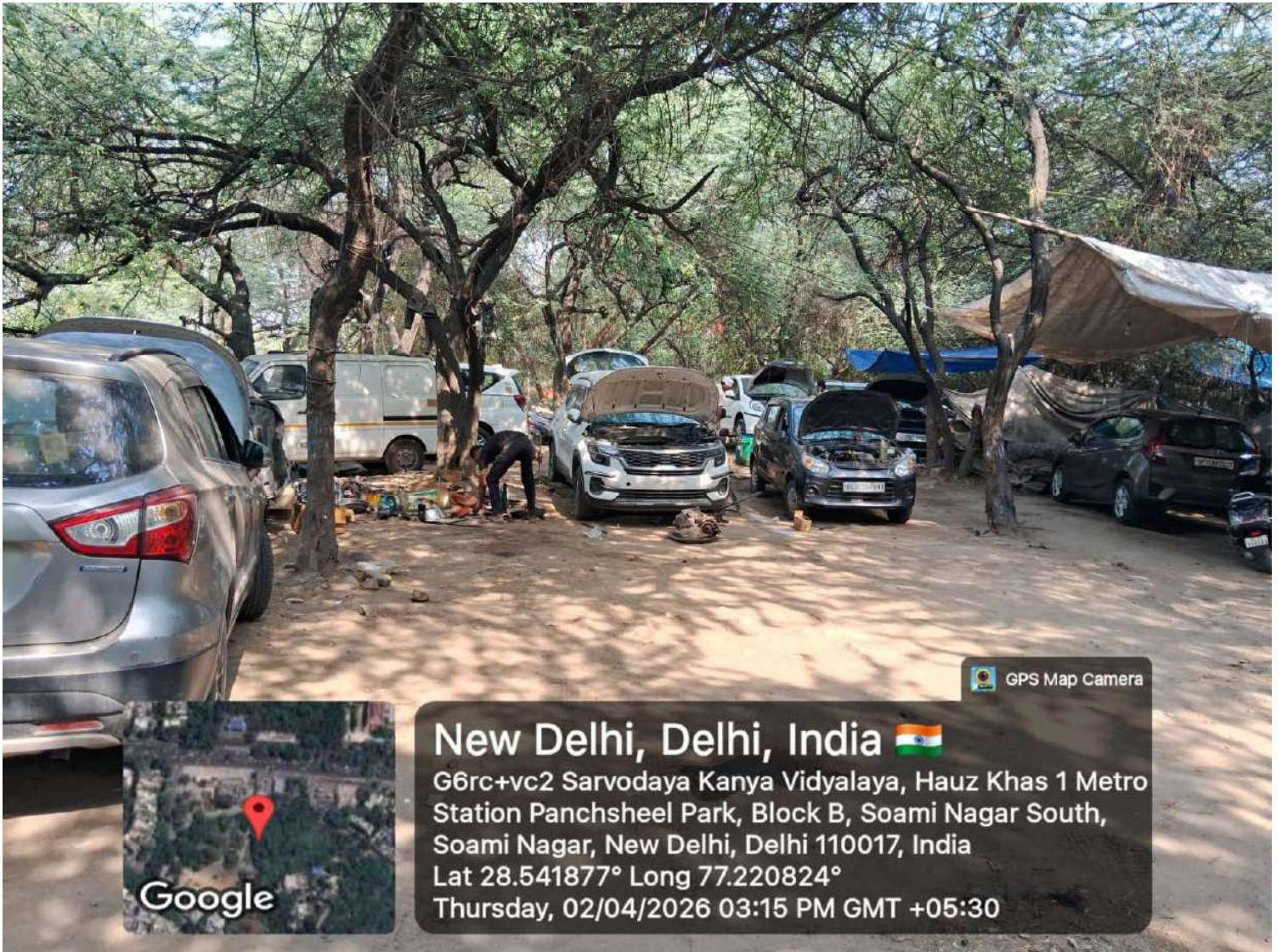
Lgf, S-370, Block S, Panchsheel Park South,
Panchsheel Park, New Delhi, Delhi 110017,
India

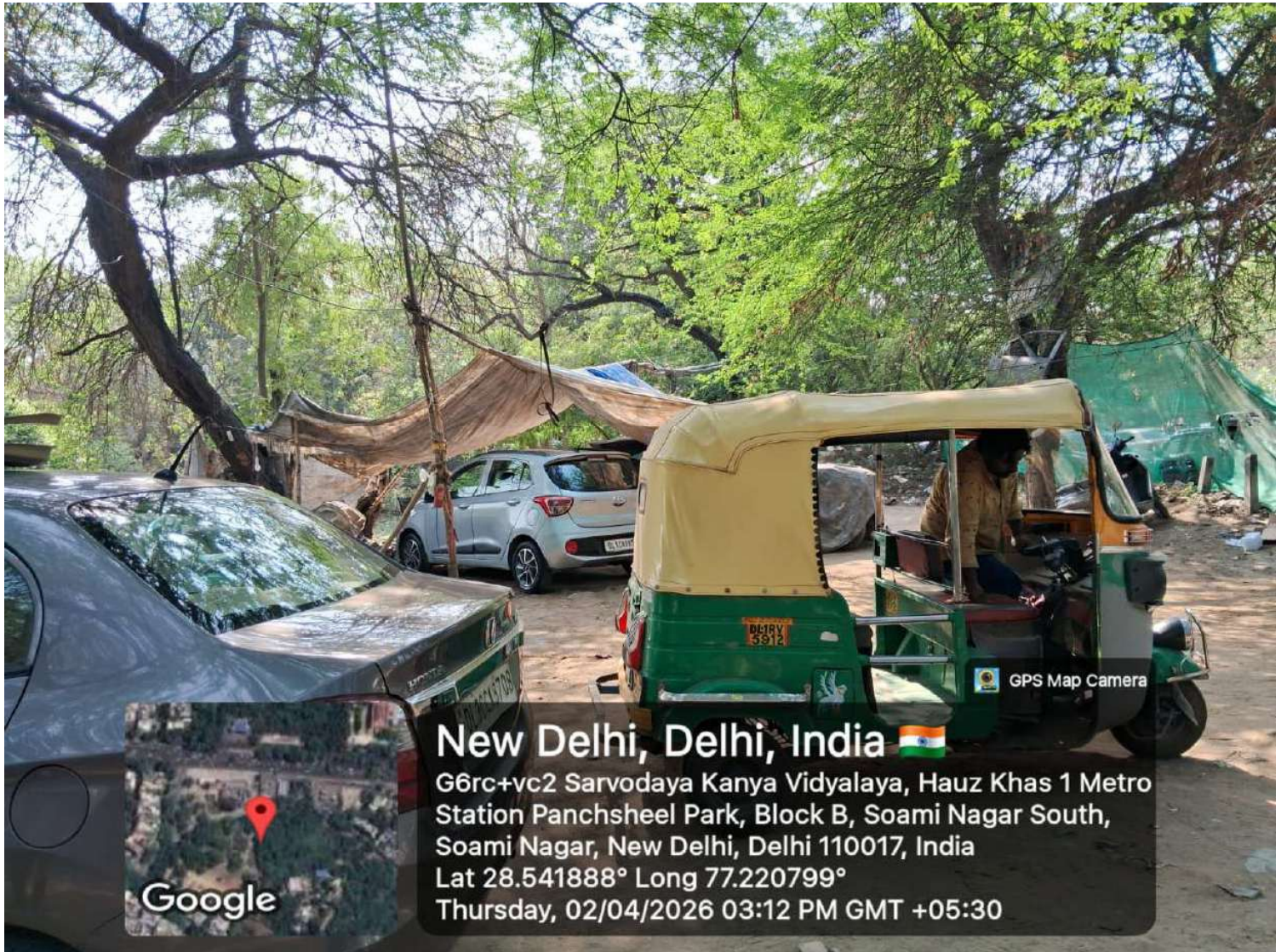
Lat 28.541726° Long 77.220098°

Thursday, 02/04/2026 03:19 PM GMT +05:30









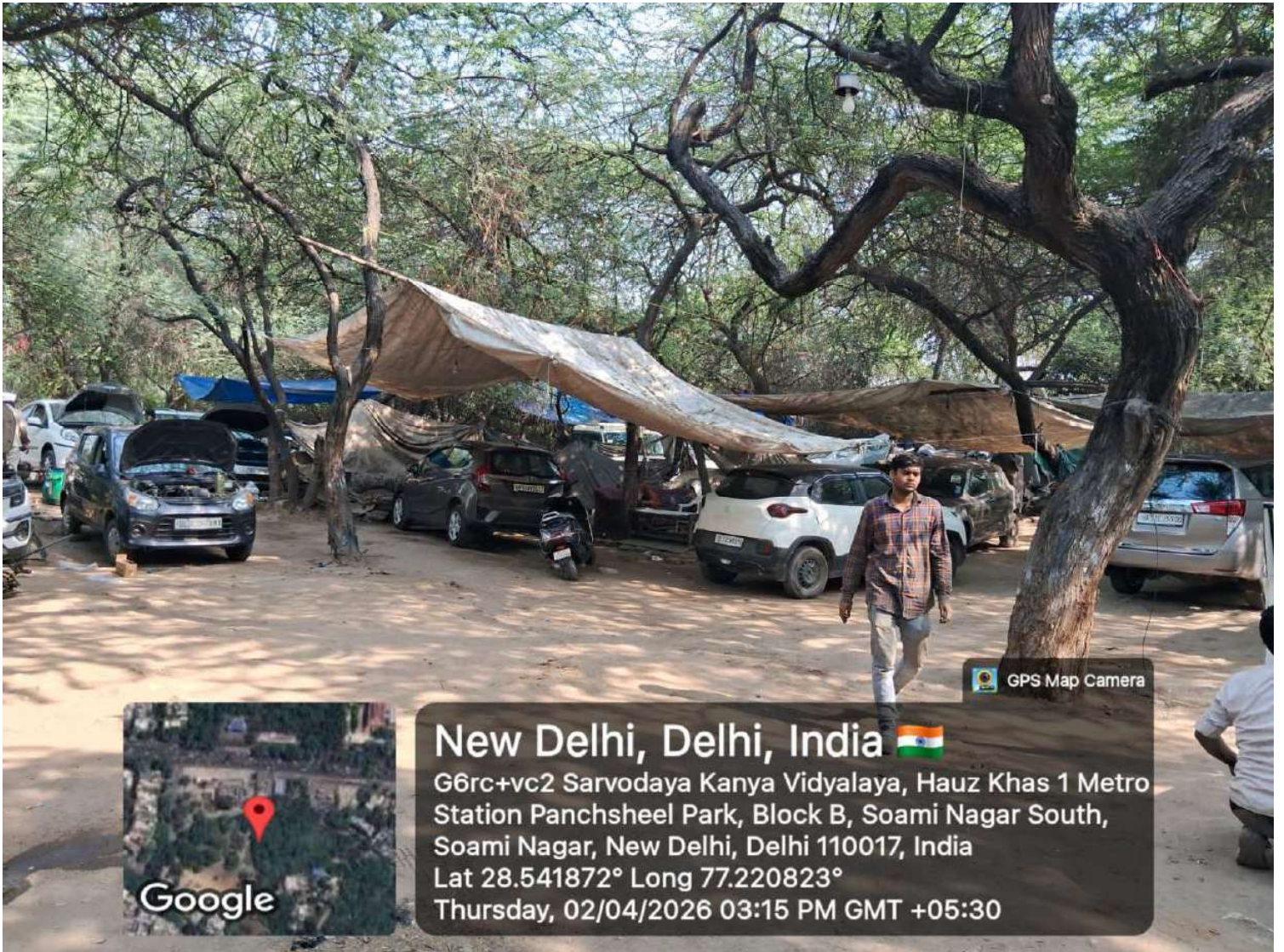
New Delhi, Delhi, India 🇮🇳

G6rc+vc2 Sarvodaya Kanya Vidyalaya, Hauz Khas 1 Metro Station Panchsheel Park, Block B, Soami Nagar South, Soami Nagar, New Delhi, Delhi 110017, India

Lat 28.541888° Long 77.220799°

Thursday, 02/04/2026 03:12 PM GMT +05:30

Google



GPS Map Camera

New Delhi, Delhi, India 🇮🇳

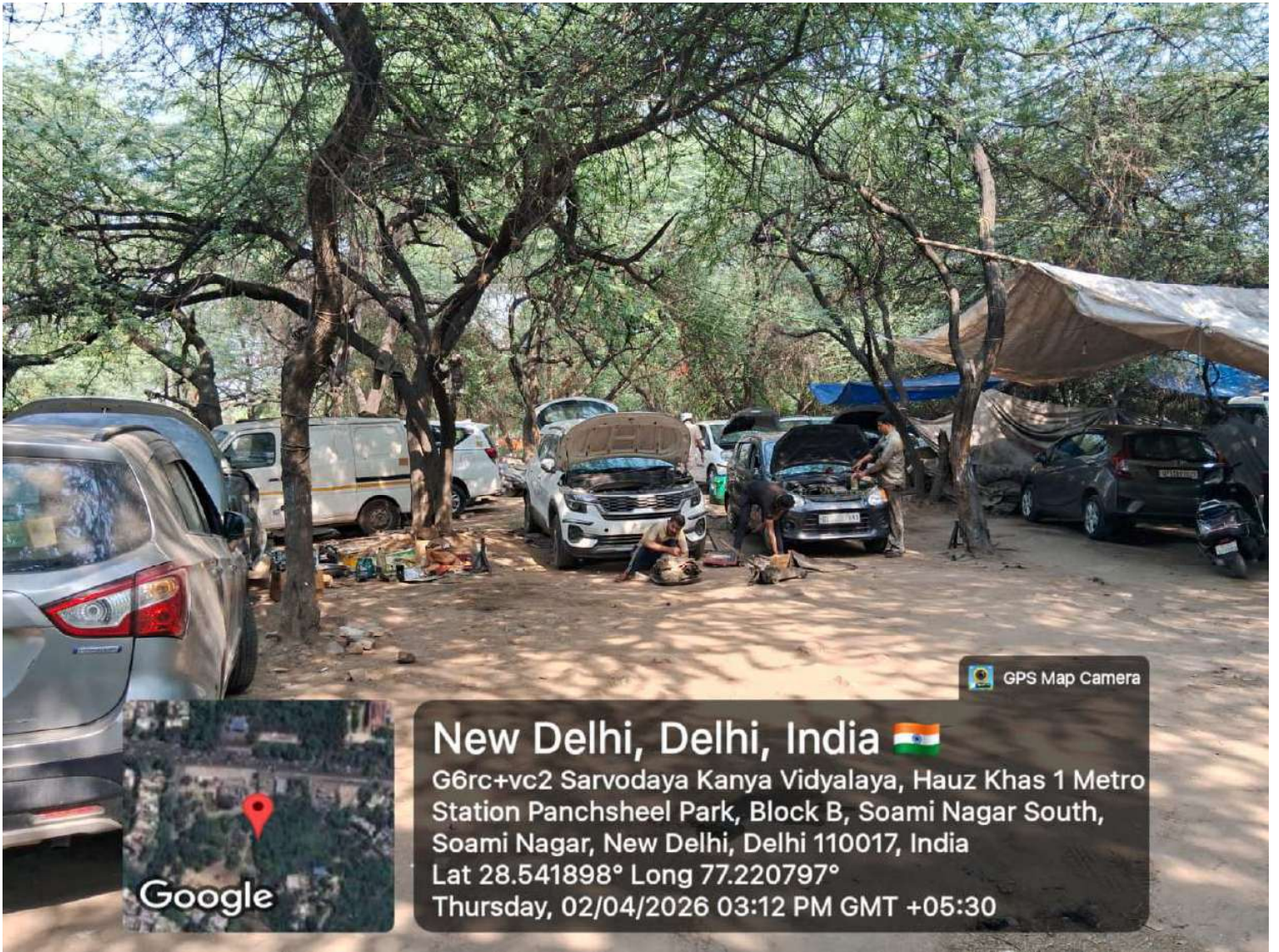
G6rc+vc2 Sarvodaya Kanya Vidyalaya, Hauz Khas 1 Metro Station Panchsheel Park, Block B, Soami Nagar South, Soami Nagar, New Delhi, Delhi 110017, India

Lat 28.541872° Long 77.220823°


Thursday, 02/04/2026 03:15 PM GMT +05:30

Google





GPS Map Camera

New Delhi, Delhi, India 

G6rc+vc2 Sarvodaya Kanya Vidyalaya, Hauz Khas 1 Metro Station Panchsheel Park, Block B, Soami Nagar South, Soami Nagar, New Delhi, Delhi 110017, India

Lat 28.541898° Long 77.220797°

Thursday, 02/04/2026 03:12 PM GMT +05:30



Google



GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MALVIYA NAGAR)
DISTRICT MAGISTRATE (SOUTH) OFFICE M.B. ROAD, SAKET,
NEW DELHI – 110068.

No.F.TEH/MN/MISC/2026/ 1037

Dated: 01/04/26

To

The Dy. Director (S&S)-II/LM/DDA
3rd floor, A-Block, Vikas Sadan, INA
New Delhi-110023

Sub: Request for providing Jamabandi /Khatoni of the Khasra No.133 and 249 of village Sheikh Sarai (Savitri Nagar) in r/o court case Savitri Nagar Gram Manch (Regd.) vs DM (South) & Ors.

Sir,

Please refer to your letter No. F1.(46)2026/S&S-II/LM/DDA/476 dated 16.03.2026 on the subject cited above.

In this regard, it is submitted that as per the available revenue records of Village Sheikh Sarai, the Khasra Girdawari pertaining to Khasra No. 133 and 249 is enclosed for the year 1948–49. The said village has already been urbanized,

However, copies of the available Jamabandi records have been enclosed herewith for your kind reference.

This is for your information and further necessary action.

Yours faithfully

Ajay

Ajay Kumar
Tehsildar (Malviya Nagar)



श्रीमान जी

आमदा पत्र सं. - No. FI(46) 2026/S&S-II/LM/DDA/476

Dt. - 16.03.2026 में महकमा DDA द्वारा खसरा नं. - 133, 249

Vill - Sheikh Sarai की जमाबन्दी / Records मांगे गए हैं।

इस सन्दर्भ में ग्राम - शेख सराय के खसरा नं. - 133 व

249 की खसरा गिरदावरी की कॉपी साथ संलग्न है।

जमाबन्दी साल 1948-49 की है, जो की उर्दू में है।

ग्राम - शेख सराय शहरिकृत हो चुका है।

रिजिस्ट्रार रिकार्ड संलग्न है।

रिपोर्ट अवलोकन व अग्रिम विधिक कार्यवाही हेतु फेर है।

Teh/m.n.

[Signature]
30.03.26

नामूल जोटेमारी

खसरा गिरदावरी
Khasra Girdawari

ग्राम
Village खोखरा

तहसील
Tehsil श्री गजपूर

जयपुर जिल्ला
District Delhi

फार्म नं 11
Form No. 11

21

खसरा नं Khasra No.	राक्षित में मालिक का नाम और जमाबन्दी का नम्बर	राक्षित में कारतदार का नाम और खतोनी का नम्बर व लगान	क्षेत्रफल Areas	पिछली जमाबन्दी के अनुसार खतोनी लिखा Class of Land according to Last Jamabandi	शाखनी और हाठी		20-Kharif and 20 Rabi		शाखनी और हाठी		20-Kharif and 20 Rabi		शाखनी और हाठी		20-Kharif and 20 Rabi		शाखनी और हाठी	20-Kharif and 20 Rabi
					शाखनी फसल Kharif Crop.	हाठी फसल Rabi Crop.	शाखनी फसल Kharif Crop.	हाठी फसल Rabi Crop.	शाखनी फसल Kharif Crop.	हाठी फसल Rabi Crop.	शाखनी फसल Kharif Crop.	हाठी फसल Rabi Crop.						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17		
534 219 172	सरकार दीनप्रसाद	जयप्रकाश सोहनप्रसाद सुजासिंह	0.5	गं. प्र.	गं. प्र. सक 0.5													
535 219 172	उपरोक्त	उपरोक्त	0.5	गं. प्र.	गं. प्र. प्रभादी 0.5													
490 220 132	उपरोक्त	उपरोक्त	1.2	गं. प्र.	गं. प्र. प्रभादी 1.2													
491 220 132	उपरोक्त	उपरोक्त	1.7	गं. प्र.	गं. प्र. प्रभादी 1.7													

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Contd. page 2

$\frac{021}{100}$	उपरोक्त	उपरोक्त	09	गं. 15	बकर करीम 09														
$\frac{022}{100}$	उपरोक्त	उपरोक्त	10	गं. 18	बकर करीम 10														
$\frac{023}{100}$	उपरोक्त	उपरोक्त	20	गं. 18	बकर करीम 20														
$\frac{024}{100}$	उपरोक्त	उपरोक्त	21	गं. 27	बकर करीम 21														
$\frac{025}{100}$	उपरोक्त	उपरोक्त	17	गं. 17	बकर करीम 17														

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Cont page ③

खसरा गिरदावरी
Khasra Girdawari

ग्राम
Village शुद्ध सराह

तहसील
Tehsil नौवाखास

जनपद दिल्ली
District Delhi

फार्म नं० 11
Form No. 11

02

खसरा नं० Khasra No.	संक्षिप्त में मालिक का नाम और जमाबन्दी का नम्बर Owner with Short and Jamabandi No.	संक्षिप्त में कारतकार का नाम और खर्तानी का नम्बर व लगान Cultivator with rent written short with Khatauni No.	क्षेत्रफल Areas	निम्नरी जमाबन्दी के अनुसार पंजीन किराना Class of Land according to Last Jamabandi	सावनी और हाड़ी 20-Kharif and 20 Rabi		मालकीय कारत व लगान का इन्तकाल Changes of rights Possession and Rent	सावनी और हाड़ी 20-Kharif and 20 Rabi		मालकीय कारत व लगान का इन्तकाल Changes of rights Possession and Rent	सावनी और हाड़ी 20-Kharif and 20 Rabi		मालकीय कारत व लगान का इन्तकाल Changes of rights Possession and Rent	सावनी और हाड़ी 20-Kharif and 20 Rabi		मालकीय कारत व लगान का इन्तकाल Changes of rights Possession and Rent
					सावनी फसल Kharif Crop.	हाड़ी फसल Rabi Crop.		सावनी फसल Kharif Crop.	हाड़ी फसल Rabi Crop.		सावनी फसल Kharif Crop.	हाड़ी फसल Rabi Crop.				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
326 173	सुरकार दासतप्रवार	प्रकाश दास प्रकाश दास प्रकाश	०.१२	गं. ५	सावनी फसल ०-५											
327 173	उपरोक्त	उपरोक्त	०.०६	गं. ५	सावनी फसल ०-६											
506 328 173	उपरोक्त	प्रकाश P.W.D.	०.१	गं. ५	गं. ५ सावनी ०-५											
507 328 173	उपरोक्त	प्रकाश L.H.	०.१	गं. ५	सावनी फसल ०-५											

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cont page 04

Station

472 029 133	उपरोक्त	उपरोक्त	0-9	मं. प्र.	मं. प्र. सं. प्र. 0-9															
475 029 133	उपरोक्त	उपरोक्त	0-9	मं. प्र.	बंद सं. प्र. 0-9															
476 030 133	उपरोक्त	उपरोक्त	0-1	मं. प्र.	मं. प्र. सं. प्र. 0-1															
479 030 133	उपरोक्त	उपरोक्त	0-4	मं. प्र.	बंद सं. प्र. 0-4															
482 031 133	उपरोक्त	उपरोक्त	0-5	मं. प्र.	मं. प्र. सं. प्र. 0-5															

[Signature]
Conti. page 5

खसरा गिरदावरी
Khasra Girdawari

गाव
Village शिवमोहनपुर

सहमीत
Tehsil शिवमोहनपुर

जिल्हा
District Delhi

फॉर्म नं. 11
Form No. 11

22

खसरा नं. Khasra No.	राशियत में भादिक का नाम और जमाबन्दी का नम्बर	संश्लेष में काश्तकार का नाम और खतोनी का नम्बर व लगान	क्षेत्रफल Areas	गिरादी जमाबन्दी के अनुसार जमीन हिसाब Class of Land according to Last Jamabandi	सावनी और हादी		20-Kharif and 20 Rabi		सावनी और हादी		20-Kharif and 20 Rabi		सावनी और हादी		20-Kharif and 20 Rabi	
					सावनी खारिफ Kharif Crop	हादी फसल Rabi Crop	मालकीय फारत व लगान का इत्काफल Changes of rights Possession and Rent	सावनी खारिफ Kharif Crop	हादी फसल Rabi Crop	मालकीय फारत व लगान का इत्काफल Changes of rights Possession and Rent	सावनी खारिफ Kharif Crop	हादी फसल Rabi Crop	मालकीय फारत व लगान का इत्काफल Changes of rights Possession and Rent	सावनी खारिफ Kharif Crop	हादी फसल Rabi Crop	मालकीय फारत व लगान का इत्काफल Changes of rights Possession and Rent
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
483 021 133	सरकार दीवानमदार	प्रमोदला लॉन्ड खरद काउन्सिल	०-५	गै. प्र	गै. प्र खरद ०-५											
502 022 133	सरकार	प्रमोदला P.W.D	०-५	गै. प्र	गै. प्र खरद ०-५											
503 022 133	सरकार	प्रमोदला लॉन्ड खरद काउन्सिल	०-५	गै. प्र	गै. प्र खरद ०-५											



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Contin page 6

F
3

484 333 133	उपरोक्त	उपरोक्त	0-3	जं. ६	रं. १ रं. ३															
485 333 133	उपरोक्त	उपरोक्त	0-1	जं. 11	जं. 11 रं. 01															
486 334 133	उपरोक्त	उपरोक्त	0-3	जं. 11	जं. 11 रं. 0-3															
487 334 134	उपरोक्त	उपरोक्त	HB	जं. 11	रं. 11 रं. 11															

~~4/1/17~~
Conti. Page ⑦

8

खसरा गिरदावरी
Khasra Girdawari

ग्राम
Village

श्री लखवा

सहस्रोल
Tehsil

हा. लखवा

जनपद दिल्ली
District Delhi

फार्म नं० 11
Form No. 11

खसरा नं० Khasra No.	संक्षिप्त में मालिक का नाम और जमाबन्दी का नम्बर Owner with Short and Jamabandi No.	संक्षिप्त में कारतकार का नाम और खतांनी का नम्बर व लगान Cultivator with rent written short with Khatauni No.	क्षेत्रफल Areas	गिरदावरी जमाबन्दी के अनुसार वर्गीकृत किया Class of Land according to Last Jamabandi	सायनी और हाड़ी 20-Kharif and 20 Rabi		सायनी और हाड़ी 20-Kharif and 20 Rabi		सायनी और हाड़ी 20-Kharif and 20 Rabi		सायनी और हाड़ी 20-Kharif and 20 Rabi					
					सायनी फसल Kharif Crop.	हाड़ी फसल Rabi Crop.	सायनी फसल Kharif Crop.	हाड़ी फसल Rabi Crop.	सायनी फसल Kharif Crop.	हाड़ी फसल Rabi Crop.	सायनी फसल Kharif Crop.	हाड़ी फसल Rabi Crop.				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
840	श्री लखवा श्री लखवा	मन्वन्दा कॉन्ड लॉड श्री लखवा	9-6	गं. 5	गं. 5 2-6											
844	उपरोक्त	उपरोक्त	2-7	गं. 5	गं. 5 2-7											
845	उपरोक्त	उपरोक्त	12-17	गं. 5	गं. 5 12-17											
846	उपरोक्त	उपरोक्त	0-2	गं. 5	गं. 5 0-2											

Cont. page 9

247	उपरोक्त	उपरोक्त	11	गै. प्र. प्र. नं. 11															
248	उपरोक्त	उपरोक्त	19	गै. प्र. प्र. नं. 19															
268 249	उपरोक्त	उपरोक्त	01	गै. प्र. प्र. नं. 01															
269 249	उपरोक्त	उपरोक्त	03	गै. प्र. प्र. नं. 03															

Contd. Page 10

6

खसरा गिरदावरी
Khasra Girdawari

ग्राम
Village

२५२-२५२*

तहसील
Tahsil

२५२/२५२*

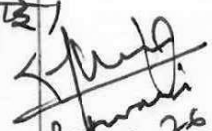
जयपुर जिल्हा
District Delhi

फॉर्म नं. ११
Form No. 11

खसरा नं. Khasra No.	सविक्रय में भागिक का नाम और जामबंदी का नम्बर Owner with Short and Jamabandi No.	सविक्रय में काररदार का नाम और खतीबी का नम्बर व लगान Cultivator with rent written short with Khatauni No.	क्षेत्रफल Areas	भूमि वर्गीकरण के अनुसार Class of Land according to Last Jamabandi	खसरी और खतीबी 20 Kharif and 20 Rabi			खसरी और खतीबी 20 Kharif and 20 Rabi			खसरी और खतीबी 20 Kharif and 20 Rabi			खसरी और खतीबी 20 Kharif and 20 Rabi		
					खसरी और खतीबी Kharif Crop Rabi Crop	परिवर्तन का कारण Changes of rights Possession and Rent	खसरी और खतीबी Kharif Crop Rabi Crop	परिवर्तन का कारण Changes of rights Possession and Rent	खसरी और खतीबी Kharif Crop Rabi Crop	परिवर्तन का कारण Changes of rights Possession and Rent	खसरी और खतीबी Kharif Crop Rabi Crop	परिवर्तन का कारण Changes of rights Possession and Rent				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
०७० २५९	सरकार दालतमददा	प्रबन्धना लॉन्ड एंड हाउसिंग	०५	जं. ५	जं. ५ ०५											
०१५ ०११ २५९	उपरोक्ता	उपरोक्ता	५-२	जं. ५	जं. ५ ५-२											
५५६ ०११ २५९	ई. नं. १०१ नावदीन प्रशासित नरम शासनात मुलेप्रम सराफ मुकुता एंड १-१०८	प्रबन्धना दिल्ली नरम बाँड	०५-८	जं. ५	जं. ५ १६-१० ५-१० ५-१० १३-१०											
	बनाम दिल्ली नरम बाँड				१६-१० ०-८											

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<p>540 250</p>	<p>सरकार वैजानप्रदा</p>	<p>मकनूजा बैंगड हव हागरिजे</p>	<p>018</p>	<p>जे. प्र.</p>	<p>जे. प्र. 118</p>														
<p>549 249</p>	<p>सरकार 546 271 249</p>	<p>उपरोक्त</p>	<p>15</p>	<p>जे. प्र.</p>	<p>जे. प्र. 15</p>														
<p>381 251</p>	<p>उदमीराम बोरो अक्ट न. 100</p>	<p>मकनूजा मालवान</p>	<p>0-2</p>	<p>जे. प्र.</p>	<p>जे. प्र. 0-2</p>														
<p>382 251</p>	<p>सरकार वैजानप्रदा</p>	<p>मकनूजा बैंगड हव हागरिजे</p>	<p>04</p>	<p>जे. प्र.</p>	<p>जे. प्र. 04</p>														
<p>कीमान जी नकल पोटीकापी मुलाविक असल के हे, नकल तयार करके सरकार सरकार ती गई,</p>																			


 30.03.26

TYPED AND TRANSLATED COPY ANNEXURE R4

--- PAGE 1 ---

GOVERNMENT OF NCT OF DELHI

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MALVIYA NAGAR)
DISTRICT MAGISTRATE (SOUTH) OFFICE M.B. ROAD, SAKET,

NEW DELHI - 110068.

No. F.TEH/MN/MISC/2026/1037

Dated: 01/04/26

To,

The Dy. Director (S&S)-II/LM/DDA

3rd floor, A-Block, Vikas Sadan, INA

New Delhi-110023

Sub: Request for providing Jamabandi /Khatoni of the Khasra No.133 and 249 of village Sheikh Sarai (Savitri Nagar) in r/o court case Savitri Nagar Gram Manch (Regd.) vs DM (South) & Ors.

Sir,

Please refer to your letter No. F1.(46)2026/S&S-II/LM/DDA/476 dated 16.03.2026 on the subject

cited above.

In this regard, it is submitted that as per the available revenue records of Village Sheikh Sarai, the

Khasra Girdawari pertaining to Khasra No. 133 and 249 is enclosed for the year 1948-49.

The said village has already been urbanized,

However, copies of the available Jamabandi records have been enclosed herewith for your kind reference.

This is for your information and further necessary action.

Yours faithfully,

(Ajay Kumar)

Tehsildar (Malviya Nagar)

--- PAGE 2 ---

[Translation from Hindi]

Respected Sir,

In reference to the received letter No. F1 (46) 2026/-II/LM/DDA/476 Dt.-16.03.2026, Jamabandi records for Khasra No. 133, 249 Village-Sheikh Sarai have been requested by the DDA department.

In this context, the copy of Khasra Girdawari for Khasra No. 133 and 249 of Village Sheikh Sarai

is attached herewith.

The Jamabandi is for the year 1948-49, which is in Urdu. Village Sheikh Sarai has already become urbanized.

Revenue records are attached. The report is submitted for observation and further legal action.

Teh/M.N.

30.03.20

157

DELHI DEVELOPMENT AUTHORITY



POWER OF ATTORNEY

IN THIS COURT OF PRINCIPAL BENCH NATIONAL GREEN TRIBUNAL
 No. EA NO. 10 of 20 26

Savitri Nagar Grama Manch (Regd.) in re :- Plff/App./Petitioner/Complainant
VERSUS
DM (South) & Ors. Defdt. of Resdt.

KNOW ALL to Whom these presents shall come that I/We PRAVIN DWIVEDI, DY. DIRECTOR (SSS-II/LM)
 Delhi Development Authority on behalf of Delhi Development Authority the above named
 do hereby appoint.

Ms. Nandadevi Deka Adv. hereinafter called the Advocate(s) to be my/our Advocate(s)
 in the above noted case and authorise him/them :-

To act, appear and plead in the above noted case in this Court or in any other Court in which the same may
 be tried or heard and also in the appellate Courts.

To sign, file, verify and present pleading, replications, appeals cross-objections, or petitions for executions,
 revision restoration, withdrawal, compromise or other petitions, replies, objections written statements, affidavits or
 other documents as may be deemed necessary or proper for the prosecution of the case in all its stages.

To file and take back documents and also withdraw unspent diet money or printing charges that may arise
 touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive : money cheques, and grant receipts therefor and to do all other acts and things
 which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the Powers and authorities
 hereby conferred unto the Advocates whenever they think fit to do so and to sign the power of attorney on my/our
 behalf.

And I/we the undersigned do hereby agreed to ratify and confirm to acts done by the Advocates of their
 substitutes in the matter as my/our own acts, as if done me/us to all intents and purposes.

And I/we undertake that I/we or my duly authorised agent would appear in the court on all hearings and will
 inform the Advocates for appearance, when the case is called.

And I/we undersigned to hereby agree to hold the Advocate or their substitutes responsible for the result of
 the said case in consequence of their absence from the Court when the said case is called up for hearing, or for any
 negligence of the said Advocates or their substitutes.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by
 me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said
 case until the same is paid up.

IN WITNESS WHEREOF I/we do here unto set my/our hand to these present the contents of which
 have been understood by me/us this day of 20.

Accepted,
 Advocate(s) Nandadevi

DELHI DEVELOPMENT AUTHORITY
 Vikas Sadan, New Delhi-23

for DELHI DEVELOPMENT AUTHORITY

सर्वे एंड सेटलमेंट्स / Survey & Settlement-II
 दिल्ली विकास प्राधिकरण / Delhi Development Authority
 ए-ब्लॉक, तीसरी मंजिल, विकास सदन, आई.एन.ए., नई दिल्ली-23
 A-Block, 3rd Floor, Vikas Sadan, I.N.A., New Delhi-23



Nanda's Office <office@nndchambers.co.in>

Service of final Reply on behalf of DDA in EA 10/2026 titled Savitri Nagar Gram Manch v DM South

1 message

Nanda's Office <office@nndchambers.co.in>

23 May 2026 at 11:31

To: "officemsajurist@gmail.com" <officemsajurist@gmail.com>

Dear Sir/ Mam,

Please find attached the service of the final

 DDA R5 Reply in Savitri Nagar Gram Manch.pdf

Reply on behalf of DDA in EA 10/2026 titled Savitri Nagar Gram Manch v DM South.

Regards,

Chambers of Ms. Nandadevi Deka, Advocate

B-20B, First Floor,
Nizamuddin East, New Delhi - 110013
M: +91-8130788166 | O: 011-41630197